

No plans to introduce modified NJAC: Centre

SC tells govt collegium system law of land, must be followed

BHAVINI MISHRA
New Delhi, 8 December

The Central government on Thursday said there was no proposal to reintroduce a modified National Judicial Appointments Commission. This was in reply to the question in the Rajya Sabha on judicial appointments.

The Centre said that as of now there was a proposal for appointing Supreme Court judges and eight for High Court judges, recommended by the Supreme Court collegium.

The Centre further said of the 34-judge strength of the Supreme Court, 27 were there. Similarly in High Courts, in the sanctioned strength of 1,108, 778 judges are working, which means 330 vacancies.

This came on the day the Supreme Court told Attorney General R Venkatarani to "advise" Union ministers to exercise some control over their public criticism of the collegium.

The Supreme Court said the statements made recently were "not being taken very well". The court also told the Central government the collegium system was the "law of the land", which should be followed, and the argument by the Centre that some people in the judicial fraternity were against it "holds no water".



SC has observed that comments by govt functionaries are "not well taken"

"Just because there are some sections of the society who express a view against the Collegium system, it will not cease to be the law of the land," the court said.

A Bench led by Justice Sanjay Kishan Kaul said the Constitution Bench judgments ("the judges' case") that laid down the collegium system for judges' appointments must be followed.

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Supreme Court collegium dropping the names sent back by the Centre and this gave grounds to question the appointments. However, the Centre replied to this saying this did not give the government the licence to ignore the Constitution Bench judgment, which said that collegium recommendations were binding.

The Bench, which comprised Justice Abhay Soka and Justice Vikram Nath, apart from Justice Kaul, noted it was not aware under what circumstances the collegium earlier dropped the two referred names. The hearing was going on in a contempt petition filed by the Advocates Association of Bangalore against the Centre for not adhering to the time limit for judicial appointments. A PIL (public interest litigation) petition on the same lines was also filed by the NGO Centre for Public Interest Litigation in 2018, which was listed with the other on Thursday.

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भारतीय कंटेनर निगम लिमिटेड
Container Corporation of India Ltd.
(Incorporated in India) (A Govt. of India Undertaking)
NDC New WDP Building, 2nd Floor, Oldia Ind. Estate, New Delhi-110023

NOTICE INVITING E-TENDER (NTI)
E-Tender No. CONAREAH-VIPZ/RS/1222/19

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GM/Vizag, Cluster Head Area-III

TATA POWER
(Corporate Contracts Department)
The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sakar Receiving Station, Near Hotel Leela, Sakar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173971) CIN: L28920MH1919PLC000567

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FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF BHAVISHYA ALLIANCE CHILD NUTRITION INITIATIVES

1 Name of corporate person	Bhavishya Alliance Child Nutrition Initiatives
2 Date of incorporation of corporate person	3rd October, 2010
3 Authority under which corporate person is incorporated / registered	Registrar of Companies, Mumbai
4 Corporate Identity Number of Corporate person	U93090MH2010NP028544
5 Address of the registered office and principal office (if any) of Corporate person	Unilever House, B. D. Sawant Marg, Chakala, Andheri (East), Mumbai- 400099
6 Liquidation commencement date of corporate person	8th December, 2022
7 Name, Address, Email Address, Telephone Number and the Registration number of the liquidator	Name: Kumudini Bhalekar Address: Ecstasy, 803/804, 9th Floor, City of Joy, J.S.D.Road, Mulund (W), Mumbai- 400089 Email ID: kumudini@paranape.com Telephone number: 022-21678102 Registration number: IBBI/IA-002/IP-NO-0092017-18-10242
8 Last date for submission of claims	31st January, 2023

Notice is hereby given that the Bhavishya Alliance Child Nutrition Initiatives has commenced voluntary liquidation on 8th December, 2022. The stakeholders of Bhavishya Alliance Child Nutrition Initiatives are hereby called upon to submit a proof of their claims, on or before 31st January, 2023 to the liquidator at the address as mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 8th December, 2022 For Bhavishya Alliance Child Nutrition Initiatives
Place: Mumbai Kumudini Bhalekar Liquidator
Email: kumudini@paranape.com (Reg No: IBBI/IA-002/IP-NO-0092017-18-10242 Address: Ecstasy, 803/804, 9th Floor, City of Joy, J.S.D. Road, Mulund (W), Mumbai 400089 | AFA Valid up to: 25/03/2023)

OSBI
State Bank Institute of Innovation and Technology
8-2-695, Road No.12, Banjara Hills, Hyderabad - 500034

EMPANELMENT OF E-CONTENT DEVELOPMENT VENDORS

State Bank of India invites applications for award of contract to the vendors i.e. selected bidder for development of e-Content (e-Lessons) to be hosted on the Bank's e-Learning portal. Request for Proposal (RFP) is available under the head "Procurement News" at our Bank's website <https://bank.sbi/web/sbi-in-the-news/procurement-news>. Last date for submitting the application is 26.12.2022.

Place: Hyderabad
Date: 09.12.2022 Deputy General Manager (Systems)

Gulf Quality Endurance Passion

Gulf Oil Lubricants India Limited
CIN: L23203MH2008PLC287060
Regd. Office: In Centre, 48/50, M.I.D.C. 12th Road, Andheri (East), Mumbai 400093
Phone: +91 22 6848 7777 Website: www.gulfoilindia.com
Email: secretariat@gulfoil.co.in

SHAREHOLDERS NOTICE FOR TRANSFER OF UNCLAIMED DIVIDEND AND EQUITY SHARES OF THE COMPANY TO INVESTOR EDUCATION AND PROTECTION FUND (IEPF) ACCOUNT

NOTICE is hereby published pursuant to Rule 63(a) of the Investor Education and Protection Fund (Accounting, Audit, Transfer and Refund) Rules, 2016 as amended from time to time ("the Rules") read with section 124(6) of the Companies Act, 2013 ("the Act").

The Rules, among other matters, contain provisions for transfer in the name of Investor Education and Protection Fund, all shares in respect of which dividend has not been claimed by shareholders for seven consecutive years. Accordingly, the interim dividend declared for the financial year 2015-16 lying unpaid/unclaimed for a period of seven consecutive years or more as on March 15, 2023 will be transferred to Investor Education and Protection Fund ("IEPF"). Further shares held by the shareholders who have not encashed any dividend warrant during last seven years, will also be transferred to IEPF under the Act and the Rules. The granular details of the dividend and shares transfer are available on the website of the Company <https://www.gulfoilindia.com/investors/investor-information/unpaid-dividend/>. All benefits accruing on such shares, if any, shall also be transferred to IEPF in compliance of the Rules. The shareholders may claim the shares transferred to IEPF along with the benefits accrued thereon, from time to time, after following the procedure laid down in the Rules. The Company has already sent a specific communication to the concerned shareholders at their address registered with the Company, inter alia, providing the details of the shares being transferred to the Investor Education and Protection Fund for taking appropriate action. Details of unclaimed dividend and shares holders including their folio number/DP-ID-Client ID are also available on the Company's website www.gulfoilindia.com.

The concerned shareholders of the Company are hereby requested to claim the interim dividend declared during the financial year 2015-16 and onwards by making an application to our Registrar and Share Transfer Agent at the co-ordinates indicated below with necessary documents supporting their dividend claim. If no valid claim is received on or before 20th February 2023, the Company will proceed to transfer such shares in respect of which 7 years have been completed, to the IEPF Authority within the prescribed period of 30 days for transfer without further notice in the following manner:

- Shares held in physical form - the Company will issue new share certificate(s) in lieu of the original share certificate(s) for converting the said shares into demat form, by completion of necessary formalities. Thereafter, the said shares would be transferred in favour of the IEPF Authority. The original share certificate(s) registered in your name will be automatically cancelled and deemed non-negotiable.
- Shares held in demat form - the Company shall inform the depository by way of corporate action for transfer of shares lying in your demat account to DEMAT Account of the Authority opened by the Authority for the said purpose.

Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and claim shares transferred to the IEPF Authority pursuant to the said Rules.

However, the concerned shareholders may note that, upon such shares, they can still claim the said shares along with the dividend(s) from the Investor Education and Protection Fund, for which details are available at www.iepf.gov.in. In case you have any queries, please contact the Registrar and Share Transfer Agents of the Company at the following address:

KFin Technologies Limited,
Unit: Gulf Oil Lubricants India Limited
Selenium Tower B, Plot 31 & 32, Financial District, Nanaknagar, Serlingampally Main Road, Hyderabad - 500032, Telangana
Tel-Fee No: 1800-309-4001; Email: enward.ris@kfintech.com

For Gulf Oil Lubricants India Limited
Place: Mumbai
Date: December 09, 2022
Sd/-
Company Secretary & Compliance Officer
HINDUJIA GROUP

Parliament gives nod to Wild Life (Protection) Amendment Bill

Parliament on Thursday passed the Wild Life (Protection) Amendment Bill which seeks better management of protected areas and also provides for certain permitted activities like grazing or movement of livestock and bona fide use of drinking and household water by local communities. The bill was passed in Rajya Sabha by a voice vote. Lok Sabha had cleared the legislation in August.

WINTER SESSION IN THE HOUSE

India: In touch with Russia, Ukraine

India has called on Russia and Ukraine to return to the path of diplomacy and dialogue and end their ongoing conflict, the Ministry of External Affairs (MEA) said on Thursday. MEA also said that India has consistently called for immediate cessation of hostilities.

Bill to promote use of non-fossil fuels introduced in RS

A bill that seeks to promote the use of non-fossil fuels, including ethanol, green hydrogen and biomass, was introduced in Rajya Sabha. The Energy Conservation (Amendment) Bill, 2022, is also aimed at helping the country achieve its international commitments on climate change. The legislation was cleared by Lok Sabha in August this year. Power Minister K R Singh said the country is working to reduce emissions although its per capita emissions are about one third of the global average.

ACCENT REGION

RAJASTHAN

Rural tourism policy promises jobs

ANIL SHARMA
Jaipur, 8 December

The Rajasthan government has started a rural tourism scheme, offering concessions to prospective investors.

"According to the policy, the state government will promote tourism units that showcase rural life, art, culture, and heritage," a senior tourism department said.

Local people in rural areas are expected to get employment through this scheme, called Rajasthan Rural Tourism Scheme. Various spots are being offered under it. There will be concession in stamp duty. In the beginning 25 per cent stamp duty will be payable, but after the start of the tourism unit and on submitting the certificate, the amount will be reimbursed.

Other benefits include the following: Reimbursing payable and deposited state goods and services tax for 10 years; an interest subsidy of 9 per cent instead of 8 per cent on loans up to ₹25 lakh under the Mukhyamantri Laghu Udyog Protsahan Yojana; land conservation and building plan approval will not be applicable to rural tourism units; promoting rural tourism in areas under the forest department in accordance with the provisions of the State Eco Tourism Policy; and approval and benefits on priority to local folk artists and handicraftsmen and rural start-ups.

The other highlight of the scheme is promoting rural guest houses with 6-10 rooms. Agriculture tourism units will be



Tourism units that showcase rural life, art, culture, and heritage will be promoted

set up on farm land on areas ranging from 2,000 square metres to two hectares (one hectare is roughly 10,000 square metres). On average, 20-25 million tourists, domestic and foreign, visit the state every year.

Camping sites can be set up on agricultural land on a minimum area of 1,000 square metres and on a maximum of 1 hectare.

Caravan parks will be set up on a minimum area of 1,000 square metres and on a maximum of 1 hectare, on which facilities to park vehicles of guests will be developed. The "Home Stay" (paying guest house) scheme, issued earlier by the tourism department, will be implemented in the rural areas. In this, houses with up to five rooms will be available for tourists.

MADHYA PRADESH

Tax sops for craft paper, textile, pharma units

SANDEEP KUMAR
Bhopal, 8 December

The Madhya Pradesh government is leaning no stone unturned to facilitate investment assistance to various sectors.

In a recent meeting of the Cabinet Committee on Investment Promotion, led by Chairman and Chief Minister Shri Rajendra Singh Chouhan, the government decided to give concessions to reduce tax rates and other facilities for four upcoming projects. These include those of Amrit Papers, Alembic Pharmaceuticals, Swaraj Suits, and Maral Overseas. These units will invest more than ₹70 crore, giving jobs to 4,000 people.

The state government has also announced special packages for textile and large-scale garment units. Amrit Papers will start a craft paper unit in Dhar district with a fixed capital investment of ₹40 crore. About 341 persons will get employment in this.

A drug manufacturing unit is being set up by Alembic Pharmaceuticals with an investment of ₹217 crore, which is proposed to provide employment to 600 people. Apart from this, a yarn-manufacturing unit is being set up by Swaraj Suits in Neemuch district at a cost of ₹125 crore, which will provide employment to 282 people.

Maral Overseas' investment of ₹290 crore will create 3,000 jobs.

CHHATTISGARH

Paddy procurement gathers pace

R KRISHNA DAS
Raipur, 8 December

Paddy procurement for the kharif marketing season 2022-23 is progressing smoothly across Chhattisgarh even as the state government procured over 3 million tonnes (MT) till early this week.

The state government started the paddy procurement from November 1 and it would continue till January 31.

Chhattisgarh is among the few states in the country that is purchasing paddy from the farmers at minimum support

price (MSP). The Bhupesh Baghel government is paying a bonus to the farmers under the Rajiv Gandhi Nya Yojana and facilitating them to get ₹2,500 for a quintal of yield. Against the 9.8 MT of paddy procurement in the last kharif marketing season, the Chhattisgarh government has set a target of 11 MT this year. A statement issued by the Baghel government said 3.03 MT of paddy has been purchased by the state till Monday.

Against the purchase, nearly ₹6,365 crore has been paid to 8,20,852 farmers.

The entire system is being closely monitored so that farmers do not face any kind of problem while selling paddy, the statement said. It added that a sufficient quantity of gunny bags is available in all the procurement centres.

The officials said due to proper arrangements for paddy procurement, farmers are reaching the procurement centres with great enthusiasm and the process is smooth. The "Token Turbari Haath (Token at your hand)" mobile app has been developed for the convenience of farmers coming to sell their paddy.

TENDER CARE — Advertiser

JNPA CONDUCTS WORKSHOP ON 'GREEN PORT INITIATIVE' TO STRENGTHEN COMMITMENT TOWARDS SUSTAINABLE DEVELOPMENT

Jawaharlal Nehru Port Authority (JNPA), India's best performing Port organization, organized a workshop on "Green Port Initiative." The workshop was inaugurated by Shri Umesh Sharad Wagh, IRS, Dy. Chairman, JNPA. In the presence of all the HODs and JNPA officials, the objective of the workshop was to create awareness about green shipping, the use of alternative fuels, and sustainable development. Speaking at the occasion, Shri Umesh Sharad Wagh, IRS, Dy. Chairman, JNPA, stated, "JNPA has taken several green initiatives with a view to reducing carbon footprints which includes the use of solar power supply, e vehicles, Shore Power Supply, etc. It is essential that investments are made in green infrastructure, including zero-carbon energy zones linked to the port and shipping sector. JNPA is committed to sustainable development. We also have a tree plantation drive on a large scale for carbon sink."

GAIL (INDIA) INTEGRATES WITH INTERACTIONS

GAIL (India) Ltd has integrated with INTERACTIONS, a global initiative to create connections between Nature, Humans and Animals through Biodiversity, Climate Change, Environment and Water Risks. The Asian premier of INTERACTIONS was held during International Film Festival of India (IFFI) in Goa recently. INTERACTIONS comprises of 12 short films produced by Art for the World (Geneva, Switzerland) with the participation of 12 international film-makers being produced by AFTW under the auspices of UN's COP15 (Conference of the United Nations on Biodiversity) and WAAS (World Academy of Art and Science). These thematic films cover Nature Conservation, Climate Change, Ecosystems & Biodiversity, Deforestation, Water Risks, Health & Animal Risks. These 12 short films also include Indian short film by the acclaimed Indian National Award Winning Director Padmeshree Nadi Madhab Panda, that is included in the anthology, is based on the vagaries of the conflict areas between humanity and wild animals, and touches upon serious and urgent topics like protection of elephant corridors and preserving Nature, Biodiversity and Habitats.

SPECIAL LOAN CAMP AT REPCO BANK

Repco Bank, a Govt. of India Enterprise, celebrating its 54th foundation year. On this occasion, the Bank conducted a Special Loan Camp on 05-12-2022. This loan camp was inaugurated by the Managing Director, R. S. Isabella by lighting "Kuthuvilakam." Managing Director informed that the Loan camp period is about one month is upto 05-01-2023. During this camp period 5% of processing fee concession and also lower rate of interest for loans based on their CIBIL Scores to all customers. She requested customers to utilize this opportunity for the above benefit. She also handed over the in-principle agreed letters to the Customers on the spot. The Managing Director, R. S. Isabella thanked all the customers for the continuous support and patronage.

TATA POWER DELHI DISTRIBUTION LIMITED WINS INNOVATION WITH IMPACT AWARD

Tata Power Delhi Distribution Limited (Tata Power-DDL), a leading power distribution company serving a populace of 7 million in the national capital, has been conferred with the 10th Innovation with Impact Award in the 'Quality of Service and Customer Empowerment' category. The Award ceremony was a part of 16th India Energy Summit organized by Indian Chamber of Commerce (ICC) at New Delhi. Tata Power-DDL has been honoured with the prestigious award for its system efficiency and outstanding contributions for its commitment towards its consumers. The award assesses the performance of distribution utilities on parameters relating to the quality of services being delivered to the end consumers. Over the years the company has incorporated innovative technology in the field of power distribution and provided the best quality services to its consumers with high efficiency.

NHB RELEASES NHB RESIDEX FOR QUARTER ENDED SEPTEMBER 2022

National Housing Bank releases the NHB RESIDEX for Quarter ended September 2022. The Housing Price Index (HPI) tracks the movement in prices of residential properties in selected 50 cities on quarterly basis with FY 2017-18 as the base year. The 50 city HPI based on valuation prices of properties collected from Primary Lending Institutions (PLI) (Assessment Prices) recorded an annual increase (Y-o-Y) of 7.4% in Qe September 2022 as compared with 2.7% a year ago. The annual change in HPI (Assessment Price) varied widely across the cities – ranging from an increase of 20.2% (Gandhinagar) to a decline of 2.3% (Bhiwadi). Out of the 50 cities, 46 cities registered increase in the index whereas 4 cities registered decline on an annual basis. All of the eight metros of the country viz., Ahmedabad (13.9%), Bengaluru (6.0%), Chennai (11.6%), Delhi (6.7%), Hyderabad (10.9%), Kolkata (6.8%), Mumbai (2.4%) & Pune (5.0%) recorded increase in the index on an annual basis.

SJVN SIGNS MOU FOR 3000 MW HYDRO & SOLAR POWER PROJECTS DURING MAKE IN ODISHA CONCLAVE 2022

Sh. Nand Lal Sharma, Chairman & Managing Director, SJVN recently informed that a Memorandum of Understanding (MoU) has been signed between SJVN's wholly owned subsidiary SJVN Green Energy Limited (SGEL) and Grid Corporation of Odisha (GRIDCO) at Bhubaneswar. The MoU has been inked for developing 1000 MW Hydro Electric Project and 2000 MW Solar Power Project in Odisha by incorporating a Joint Venture Company. The MoU has been signed in the august presence of Hon'ble Chief Minister of Odisha Sh. Naveen Pattnaik, Hon'ble Power Minister Sh. Pratap Kesar Dev and Sh. Nand Lal Sharma, CMD, SJVN. On this historic occasion, Sh. A.K. Singh, Director (Finance), Sh. S.L. Sharma, CEO (SGEL) along with other senior officials of the state government, SJVN and SGEL were also present. Sh. Nand Lal Sharma stated that the development of 1000 MW Hydro Electric Project and 2000 MW Solar Power Project will attract an investment of Rs 20,000 Crores in Odisha. The 2000 MW Solar Power Project is expected to generate 4207 MU in first year and a cumulative generation of around 96797 MU over period of 25 years.

various programs like water conservation, industrial water management etc. by industrial sectors across India.

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GM/Vizag, Cluster Head Area-III

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(Corporate Contracts Department)
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3 Authority under which corporate person is incorporated / registered	Registrar of Companies, Mumbai
4 Corporate Identity Number of Corporate person	U93090MH2010NP028544
5 Address of the registered office and principal office (if any) of Corporate person	Unilever House, B. D. Sawant Marg, Chakala, Andheri (East), Mumbai- 400099
6 Liquidation commencement date of corporate person	8th December, 2022
7 Name, Address, Email Address, Telephone Number and the Registration number of the liquidator	Name: Kumudini Bhalekar Address: Ecstasy, 803/804, 9th Floor, City of Joy, J.S.D. Road, Mulund (W), Mumbai- 400089 Email ID: kumudini@paranape.com Telephone number: 022-21678102 Registration number: IBBI/IA-002/IP-NO-0092017-18-10242
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Place: Hyderabad
Date: 09.12.2022 Deputy General Manager (Systems)

Gulf Quality Endurance Passion

Gulf Oil Lubricants India Limited
CIN: L23203MH2008PLC287060
Regd. Office: In Centre, 48/50, M.I.D.C. 12th Road, Andheri (East), Mumbai 400093
Phone: +91 22 6848 7777 Website: www.gulfoilindia.com
Email: secretariat@gulfoil.co.in

SHAREHOLDERS NOTICE FOR TRANSFER OF UNCLAIMED DIVIDEND AND EQUITY SHARES OF THE COMPANY TO INVESTOR EDUCATION AND PROTECTION FUND (IEPF) ACCOUNT

NOTICE is hereby published pursuant to Rule 63(a) of the Investor Education and Protection Fund (Accounting, Audit, Transfer and Refund) Rules, 2016 as amended from time to time ("the Rules") read with section 124(6) of the Companies Act, 2013 ("the Act").

The Rules, among other matters, contain provisions for transfer in the name of Investor Education and Protection Fund, all shares in respect of which dividend has not been claimed by shareholders for seven consecutive years. Accordingly, the interim dividend declared for the financial year 2015-16 lying unpaid/unclaimed for a period of seven consecutive years or more as on March 15, 2023 will be transferred to Investor Education and Protection Fund ("IEPF"). Further shares held by the shareholders who have not encashed any dividend warrant during last seven years, will also be transferred to IEPF under the Act and the Rules. The granular details of the dividend and shares transfer are available on the website of the Company <https://www.gulfoilindia.com/investors/investor-information/unpaid-dividend/>. All benefits accruing on such shares, if any, shall also be transferred to IEPF in compliance of the Rules. The shareholders may claim the shares transferred to IEPF along with the benefits accrued thereon, from time to time, after following the procedure laid down in the Rules. The Company has already sent a specific communication to the concerned shareholders at their address registered with the Company, inter alia, providing the details of the shares being transferred to the Investor Education and Protection Fund for taking appropriate action. Details of unclaimed dividend and such shareholders including their folio number/DP-ID-Client ID are also available on the Company's website www.gulfoilindia.com.

The concerned shareholders of the Company are hereby requested to claim the interim dividend declared during the financial year 2015-16 and onwards by making an application to our Registrar and Share Transfer Agent at the co-ordinates indicated below with necessary documents supporting their dividend claim. If no valid claim is received on or before 20th February 2023, the Company will proceed to transfer such shares in respect of which 7 years have been completed, to the IEPF Authority within the prescribed period of 30 days for transfer without further notice in the following manner:

- Shares held in physical form - the Company will issue new share certificate(s) in lieu of the original share certificate(s) for converting the said shares into demat form, by completion of necessary formalities. Thereafter, the said shares would be transferred in favour of the IEPF Authority. The original share certificate(s) registered in your name will be automatically cancelled and deemed non-negotiable.
- Shares held in demat form - the Company shall inform the depository by way of corporate action for transfer of shares lying in your demat account to DEMAT Account of the Authority opened by the Authority for the said purpose.

Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and equity shares transferred to the IEPF Authority pursuant to the said Rules.

However, the concerned shareholders may note that, upon such shares, they can still claim the said shares along with the dividend(s) from the Investor Education and Protection Fund, for which details are available at www.iepf.gov.in.

In case you have any queries, please contact the Registrar and Share Transfer Agents of the Company at the following address:
KFin Technologies Limited,
Unit: Gulf Oil Lubricants India Limited
Selenium Tower B, Plot 31 & 32, Financial District, Nanaranga, Serilingampally
MIDC, Hyderabad - 500032, Telangana
Toll-Free No: 1800-395-4001; Email: enward.ris@kfintech.com

For Gulf Oil Lubricants India Limited
Place: Mumbai
Date: December 09, 2022
Sd/-
Company Secretary & Compliance Officer
HINDUJIA GROUP

Parliament gives nod to Wild Life (Protection) Amendment Bill

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ACCENT REGION

RAJASTHAN

Rural tourism policy promises jobs

ANIL SHARMA
Jaipur, 8 December

The Rajasthan government has started a rural tourism scheme, offering concessions to prospective investors.

"According to the policy, the state government will promote tourism units that showcase rural life, art, culture, and heritage," a senior tourism department said.

Local people in rural areas are expected to get employment through this scheme, called Rajasthan Rural Tourism Scheme. Various spots are being offered under it. There will be concession in stamp duty. In the beginning 25 per cent stamp duty will be payable, but after the start of the tourism unit and on submitting the certificate, the amount will be reimbursed.

Other benefits include the following: Reimbursing payable and deposited state goods and services tax for 10 years; an interest subsidy of 9 per cent instead of 8 per cent on loans up to ₹25 lakh under the Mukhyamantri Laghu Udyog Protsahan Yojana; land conservation and building plan approval will not be applicable to rural tourism units; promoting rural tourism in areas under the forest department in accordance with the provisions of the State Eco Tourism Policy; and approval and benefits on priority to local folk artists and handicraftsmen and rural start-ups.

The other highlight of the scheme is promoting rural guest houses with 6-10 rooms. Agriculture tourism units will be



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set up on farm land on areas ranging from 2,000 square metres to two hectares (one hectare is roughly 10,000 square metres). On average, 20-25 million tourists, domestic and foreign, visit the state every year.

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Tax sops for craft paper, textile, pharma units

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The state government has also announced special packages for textile and large-scale garment units. Amrit Papers will start a craft paper unit in Dhar district with a fixed capital investment of ₹40 crore. About 341 persons will get employment in this.

A drug manufacturing unit is being set up by Alembic Pharmaceuticals with an investment of ₹217 crore, which is proposed to provide employment to 600 people. Apart from this, a yarn-manufacturing unit is being set up by Swaraj Suits in Neemuch district at a cost of ₹125 crore, which will provide employment to 282 people.

Maral Overseas' investment of ₹290 crore will create 3,000 jobs.

CHHATTISGARH

Paddy procurement gathers pace

R KRISHNA DAS
Raipur, 8 December

Paddy procurement for the kharif marketing season 2022-23 is progressing smoothly across Chhattisgarh even as the state government procured over 3 million tonnes (MT) till early this week.

The state government started the paddy procurement from November 1 and it would continue till January 31.

Chhattisgarh is among the few states in the country that is purchasing paddy from the farmers at minimum support

price (MSP). The Bhupesh Baghel government is paying a bonus to the farmers under the Rajiv Gandhi Naya Yojana and facilitating them to get ₹2,500 for a quintal of yield. Against the 9.8 MT of paddy procurement in the last kharif marketing season, the Chhattisgarh government has set a target of 11 MT this year. A statement issued by the Baghel government said 3.03 MT of paddy has been purchased by the state till Monday.

Against the purchase, nearly ₹6,365 crore has been paid to 8,20,852 farmers.

The entire system is being closely monitored so that farmers do not face any kind of problem while selling paddy, the statement said. It added that a sufficient quantity of gunny bags is available in all the procurement centres.

The officials said due to proper arrangements for paddy procurement, farmers are reaching the procurement centres with great enthusiasm and the process is smooth. The "Token Turbari Haath (Token at your hand)" mobile app has been developed for the convenience of farmers coming to sell their paddy.

TENDER CARE — Advertiser

JNPA CONDUCTS WORKSHOP ON 'GREEN PORT INITIATIVE' TO STRENGTHEN COMMITMENT TOWARDS SUSTAINABLE DEVELOPMENT

Jawaharlal Nehru Port Authority (JNPA), India's best performing Port organization, organized a workshop on 'Green Port Initiative'. The workshop was inaugurated by Shri Umesh Sharad Wagh, IRS, Dy. Chairman, JNPA. In the presence of all the HODs and JNPA officials, the objective of the workshop was to create awareness about green shipping, the use of alternative fuels, and sustainable development. Speaking at the occasion, Shri Umesh Sharad Wagh, IRS, Dy. Chairman, JNPA, stated, "JNPA has taken several green initiatives with a view to reducing carbon footprints which includes the use of solar power supply, e vehicles, Shore Power Supply, etc. It is essential that investments are made in green infrastructure, including zero-carbon energy zones linked to the port and shipping sector. JNPA is committed to sustainable development. We also have a tree plantation drive on a large scale for carbon sink."

GAIL (INDIA) INTEGRATES WITH INTERACTIONS
GAIL (India) Ltd has integrated with INTERACTIONS, a global initiative to create connections between Nature, Humans and Animals through Biodiversity, Climate Change, Environment and Water Risks. The Asian premier of INTERACTIONS was held during International Film Festival of India (IFFI) in Goa recently. INTERACTIONS comprises of 12 short films produced by Art for the World (Geneva, Switzerland) with the participation of 12 international film-makers being produced by AFTW under the auspices of UN's COP15 (Conference of the United Nations on Biodiversity) and WAAS (World Academy of Art and Science).

These thematic films cover Nature Conservation, Climate Change, Ecosystems & Biodiversity, Deforestation, Water Risks, Health & Animal Risks. These 12 short films also include Indian short film by the acclaimed Indian National Award Winning Director Padmaresh Nadi Madhab Panda, that is included in the anthology, is based on the vagaries of the conflict areas between humanity and wild animals, and touches upon serious and urgent topics like protection of elephant corridors and preserving Nature, Biodiversity and Habitats.

SPECIAL LOAN CAMP AT REPCO BANK

Repco Bank, a Govt. of India Enterprise, celebrating its 54th foundation year. On this occasion, the Bank conducted a Special Loan Camp on 05-12-2022. This loan camp was inaugurated by the Managing Director, R. S. Isabella by lighting "Kuthuvilakku". Managing Director informed that the Loan camp period is about one month i.e. upto 05-01-2023. During this camp period 5% of processing fee concession and also lower rate of interest for loans based on their CIBIL Scores to all customers. She requested customers to utilize this opportunity for the above benefit. She also handed over the in-principle agreed letters to the Customers on the spot. The Managing Director, R. S. Isabella thanked all the customers for the continuous support and patronage.

TATA POWER DELHI DISTRIBUTION LIMITED WINS INNOVATION WITH IMPACT AWARD

Tata Power Delhi Distribution Limited (Tata Power-DDL), a leading power distribution company serving a populace of 7 million in the national capital, has been conferred with the 10th Innovation with Impact Award in the 'Quality of Service and Customer Empowerment' category. The Award ceremony was a part of 16th India Energy Summit organized by Indian Chamber of Commerce (ICC) at New Delhi.

Tata Power-DDL has been honoured with the prestigious award for its system efficiency and outstanding contributions for its commitment towards its consumers. The award assesses the performance of distribution utilities on parameters relating to the quality of services being delivered to the end consumers. Over the years the company has incorporated innovative technology in the field of power distribution and provided the best quality services to its consumers with high efficiency.

NHB RELEASES NHB RESIDEX FOR QUARTER ENDED SEPTEMBER 2022

National Housing Bank releases the NHB RESIDEX for Quarter ended September 2022. The Housing Price Index (HPI) tracks the movement in prices of residential properties in selected 50 cities on quarterly basis with FY 2017-18 as the base year.

The 50 city HPI based on valuation prices of properties collected from Primary Lending Institutions (PLI @ Assessment Prices) recorded an annual increase (Y-o-Y) of 7.4% in Qe September 2022 as compared with 2.7% a year ago.

The annual change in HPI @ Assessment Price varied widely across the cities - ranging from an increase of 20.2% (Gandhinagar) to a decline of 2.3% (Bhiwadi).

Out of the 50 cities, 46 cities registered increase in the index whereas 4 cities registered decline on an annual basis. All of the eight metros of the country viz., Ahmedabad (13.9%), Bengaluru (6.0%), Chennai (11.6%), Delhi (6.7%), Hyderabad (10.9%), Kolkata (6.8%), Mumbai (2.4%) & Pune (5.0%) recorded increase in the index on an annual basis.

SJVN SIGNS MOU FOR 3000 MW HYDRO & SOLAR POWER PROJECTS DURING MAKE IN ODISHA CONCLAVE 2022

Sh. Nand Lal Sharma, Chairman & Managing Director, SJVN recently informed that a Memorandum of Understanding (MoU) has been signed between SJVN's wholly owned subsidiary SJVN Green Energy Limited (SGEL) and Grid Corporation of Odisha (GRIDCO) at Bhubaneswar. The MoU has been inked for developing 1000 MW Hydro Electric Project and 2000 MW Solar Power Project in Odisha by incorporating a Joint Venture Company.

The MoU has been signed in the august presence of Hon'ble Chief Minister of Odisha Sh. Naveen Pattnaik, Hon'ble Power Minister Sh. Pratap Kesar Dev and Sh. Nand Lal Sharma, CMD, SJVN. On this historic occasion, Sh. A.K. Singh, Director (Finance), Sh. S.L. Sharma, CEO (SGEL) along with other senior officials of the state government, SJVN and SGEL were also present.

Sh. Nand Lal Sharma stated that the development of 1000 MW Hydro Electric Project and 2000 MW Solar Power Project will attract an investment of Rs 20,000 Crores in Odisha. The 2000 MW Solar Power Project is expected to generate 4207 MU in first year and a cumulative generation of around 96797 MU over period of 25 years.

No plans to introduce modified NJAC: Centre

SC tells govt collegium system law of land, must be followed

BHAVINI MISHRA
New Delhi, 8 December

The Central government on Thursday said there was no proposal to reintroduce a modified National Judicial Appointments Commission. This was in reply to the question in the Rajya Sabha on judicial appointments.

The Centre said that as of now there was a proposal for appointing Supreme Court judges and eight for High Court judges, recommended by the Supreme Court collegium.

The Centre further said of the 34-judge strength of the Supreme Court, 27 were there. Similarly in High Courts, in the sanctioned strength of 1,108, 778 judges are working, which means 330 vacancies.

This came on the day the Supreme Court told Attorney General R Venkataratnam to "advise" Union ministers to exercise some control over their public criticism of the collegium.

The Supreme Court said the statements made recently were "not being taken very well". The court also told the Central government the collegium system was the "law of the land", which should be followed, and the argument by the Centre that some people in the judicial fraternity were against it "holds no water".



SC has observed that comments by govt functionaries are "not well taken"

"Just because there are some sections of the society who express a view against the collegium system, it will not cease to be the law of the land," the court said.

A Bench led by Justice Sanjay Kishan Kaul said the Constitution Bench judgments ("the judges' case") that laid down the collegium system for judges' appointments must be followed.

The court told Venkataratnam that if all in society followed their own law, there would be a breakdown.

The attorney general argued before the court there were two instances of the

Supreme Court collegium dropping the names sent back by the Centre and this gave grounds to question the appointments. However, the Centre replied to this saying this did not give the government the licence to ignore the Constitution Bench judgment, which said that collegium recommendations were binding.

The Bench, which comprised Justice Abhay Soka and Justice Vikram Nath, apart from Justice Kaul, noted it was not aware under what circumstances the collegium earlier dropped the two referred names. The hearing was going on in a contempt petition filed by the Advocates Association of Bangalore against the Centre for not adhering to the time limit for judicial appointments. A PIL (public interest litigation) petition on the same lines was also filed by the NGO Centre for Public Interest Litigation in 2018, which was listed with the other on Thursday.

The attorney general said he had discussions with the ministry after a similar concern was raised by the court and sought more time to discuss the matter. "Attorney, you will have to do a little better. How do we sort out these issues? There is some kind of an infinite battle," Justice Kaul said.

The Bench noted the Centre recently sent back 19 names, including 10 names reiterated by the collegium. The Bench expressed its disapproval of the status report filed by the attorney general that the Memorandum of Procedure (MoP) for the appointment of judges needed reconsideration.

भारतीय कॉन्टेनर निगम लिमिटेड
Container Corporation of India Ltd.
(Incorporated in India) (A Govt. of India Undertaking)
NDC New MIDP Building, 2nd Floor, Chhatra Ind. Estate, New Delhi-110023

NOTICE INVITING E-TENDER (NIT)
E-Tender No. CONARE-INV/PS/RS/1222/19

E-tender are invited in two lots system are invited from the interested parties for Containers Repair Facility to carry all major and minor repairs of damaged ISO Domestic (DSO) containers per ICL specification including arrangement of a pre and post repair survey/verification, as required, at Container Freight Station, Visakhapatnam (Vizag) and other locations (i.e. Rajahmundry, Kakinada and other areas under Vizag). Last date of submission of e-bid online is on 27.12.2022 upto 15.00 hrs and opening of the e-bids online on 28.12.2022 at 11.30 hrs. For brief NIT, please log on concordia.com or eprocure.gov.in. For detailed e-tender document and for online submission log on tenderwin.com/CCL. Consequent to the NIT, if any, will be hosted on websites only, before the last date of submission. For any clarification, please contact no. 0891-2762237 and M/s ITI Ltd-011-49424365 for online submission or email sro@concordia.com.

GM/Vizag, Cluster Head Area-III

TATA POWER
(Corporate Contracts Department)
The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sakar Receiving Station, Near Hotel Leela, Sakar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173971) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER (NIT)
A) The Tata Power Company Limited invites tender from eligible vendors for the following tender packages (Two-part Bidding) in Mumbai:

- 1) OLA for 2 years of Gate branding work across Transmission division (Package Reference: CC22RMR101).

For downloading the Tender documents (including procedure for participation in tender), please visit Tender section on website <https://www.tatapower.com>. Last day for submission through e-tender system is 15.00 hrs of 19th Dec 22. Further communication shall be with participating bidders only, through Tata power e-tender system.

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF BHAVISHYA ALLIANCE CHILD NUTRITION INITIATIVES

1 Name of corporate person	Bhavishya Alliance Child Nutrition Initiatives
2 Date of incorporation of corporate person	3rd October, 2010
3 Authority under which corporate person is incorporated / registered	Registrar of Companies, Mumbai
4 Corporate Identity Number of Corporate person	U93090MH2010NPL208544
5 Address of the registered office and principal office (if any) of Corporate person	Unilever House, B. D. Sawant Marg, Chakala, Andheri (East), Mumbai- 400099
6 Liquidation commencement date of corporate person	8th December, 2022
7 Name, Address, Email Address, Telephone Number and the Registration number of the liquidator	Name: Kumudini Bhalekar Address: Ecstasy, 803/804, 9th Floor, City of Joy, J.S.D. Road, Mulund (W), Mumbai- 400089 Email ID: kumudini@paranape.com Telephone number: 022-21678102 Registration number: IBBI/PA-002/IP-N00092017-18/10242
8 Last date for submission of claims	31st January, 2023

Notice is hereby given that the Bhavishya Alliance Child Nutrition Initiatives has commenced voluntary liquidation on 8th December, 2022. The stakeholders of Bhavishya Alliance Child Nutrition Initiatives are hereby called upon to submit a proof of their claims, on or before 31st January, 2023 to the liquidator at the address as mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 8th December, 2022 For Bhavishya Alliance Child Nutrition Initiatives
Place: Mumbai Kumudini Bhalekar
Email: kumudini@paranape.com (Reg No: IBBI/PA-002/IP-N00092017-18/10242 Address: Ecstasy, 803/804, 9th Floor, City of Joy, J.S.D. Road, Mulund (W), Mumbai 400089 | AFA Valid up to: 20/03/2023)

OSBI
State Bank Institute of Innovation and Technology
8-2-695, Road No.12, Banjara Hills, Hyderabad - 500034

EMPANELMENT OF E-CONTENT DEVELOPMENT VENDORS
State Bank of India invites applications for award of contract to the vendors i.e. selected bidders for development of e-Content (e-Lessons) to be hosted on the Bank's e-Learning portal. Request for Proposal (RFP) is available under the head "Procurement News" at our Bank's website <https://bank.sbi/web/sbi-in-the-news/procurement-news>. Last date for submitting the application is 26.12.2022.

Place: Hyderabad
Date: 09.12.2022 Deputy General Manager (Systems)

Gulf Quality Endurance Passion

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price (MSP). The Bhupesh Baghel government is paying a bonus to the farmers under the Rajiv Gandhi Nya Yojana and facilitating them to get ₹2,500 for a quintal of yield. Against the 9.8 MT of paddy procurement in the last kharif marketing season, the Chhattisgarh government has set a target of 11 MT this year. A statement issued by the Baghel government said 3.03 MT of paddy has been purchased by the state till Monday.

Against the purchase, nearly ₹6,365 crore has been paid to 8,20,852 farmers.

The entire system is being closely monitored so that farmers do not face any kind of problem while selling paddy, the statement said. It added that a sufficient quantity of gunny bags is available in all the procurement centres.

The officials said due to proper arrangements for paddy procurement, farmers are reaching the procurement centres with great enthusiasm and the process is smooth. The "Token Turbari Haath (Token at your hand)" mobile app has been developed for the convenience of farmers coming to sell their paddy.

TENDER CARE — Advertiser

JNPA CONDUCTS WORKSHOP ON 'GREEN PORT INITIATIVE' TO STRENGTHEN COMMITMENT TOWARDS SUSTAINABLE DEVELOPMENT

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No plans to introduce modified NJAC: Centre

SC tells govt collegium system law of land, must be followed

BHAVINI MISHRA
New Delhi, 8 December

The Central government on Thursday said there was no proposal to reintroduce a modified National Judicial Appointments Commission. This was in reply to the question in the Rajya Sabha on judicial appointments.

The Centre said that as of now there was a proposal for appointing Supreme Court judges and eight for High Court judges, recommended by the Supreme Court collegium.

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This came on the day the Supreme Court told Attorney General R Venkataramani to "advise" Union ministers to exercise some control over their public criticism of the collegium.

The Supreme Court said the statements made recently were "not being taken very well". The court also told the Central government the collegium system was the "law of the land", which should be followed, and the argument by the Centre that some people in the judicial fraternity were against it "holds no water".



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A Bench led by Justice Sanjay Kishan Kaul said the Constitution Bench judgments ("the judges' case") that laid down the collegium system for judges' appointments must be followed.

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Supreme Court collegium dropping the names sent back by the Centre and this gave grounds to question the appointments. However, the Centre replied to this saying this did not give the government the licence to ignore the Constitution Bench judgment, which said that collegium recommendations were binding.

The Bench, which comprised Justice Abhay Soka and Justice Vikram Nath, apart from Justice Kaul, noted it was not aware under what circumstances the collegium earlier dropped the two referred names. The hearing was going on in a contempt petition filed by the Advocates Association of Bangalore against the Centre for not adhering to the time limit for judicial appointments. A PIL (public interest litigation) petition on the same lines was also filed by the NGO Centre for Public Interest Litigation in 2018, which was listed with the other on Thursday.

The attorney general said he had discussions with the ministry after a similar concern was raised by the court and sought more time to discuss the matter. "Attorney, you will have to do a little better. How do we sort out these issues? There is some kind of an infinite battle," Justice Kaul said.

The Bench noted the Centre recently sent back 19 names, including 10 names reiterated by the collegium. The Bench expressed its disapproval of the status report filed by the attorney general that the Memorandum of Procedure (MoP) for the appointment of judges needed reconsideration.

भारतीय कॉन्टेनर निगम लिमिटेड
Container Corporation of India Ltd.
(Incorporated in India) (A Govt. of India Undertaking)
NDC New WDP Building, 2nd Floor, Chhatra Ind. Estate, New Delhi-110023

NOTICE INVITING E-TENDER (NIT)
E-Tender No. CONAREA-HVZ/PS/1222/19

E-tender are invited in two lots system are invited from the interested parties for Containers Repair Facility to carry all major and minor repairs of damaged ISO Domestic (DSO) containers per ICL specification including arrangement of a pre and post repair survey/verification, as required, at Container Freight Station, Visakhapatnam (Vizag) and other locations (i.e. Rajahmundry, Kakinada and other areas under Vizag). Last date of submission of e-bid online is on 27.12.2022 upto 15.00 hrs and opening of the e-bids online on 28.12.2022 at 11.30 hrs. For brief NIT, please log on concorindia.com/procuregovt.in. For detailed e-tender information and for online submission log on tendertender.com/CCL. Concorindia.com, if any, will be hosted on websites only, before the last date of submission. For any clarification, please contact no. 0891-2762237 and M/s ITI Ltd-011-49424365 for online submission or email sro@concorindia.com.

GM/Vizag, Cluster Head Area-III

TATA POWER
(Corporate Contracts Department)
The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sakar Receiving Station, Near Hotel Leela, Sakar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173971) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER (NIT)

A) The Tata Power Company Limited invites tender from eligible vendors for the following tender packages (Two-part Bidding) in Mumbai:

- 1) OLA for 2 years of Gate branding work across Transmission division (Package Reference: CC22RMR101).

For downloading the Tender documents (including procedure for participation in tender), please visit Tender section on website <https://www.tatapower.com>. Last day for submission through tender system is 15.00 hrs of 19th Dec 22. Further communication shall be with participating bidders only, through Tata power e-tender system.

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF BHAVISHYA ALLIANCE CHILD NUTRITION INITIATIVES

1 Name of corporate person	Bhavishya Alliance Child Nutrition Initiatives
2 Date of incorporation of corporate person	30 October, 2010
3 Authority under which corporate person is incorporated / registered	Registrar of Companies, Mumbai
4 Corporate Identity Number of Corporate person	U93090MH2010NP1208544
5 Address of the registered office and principal office (if any) of Corporate person	Unilever House, B. D. Sawant Marg, Chakala, Andheri (East), Mumbai- 400099
6 Liquidation commencement date of corporate person	8th December, 2022
7 Name, Address, Email Address, Telephone Number and the Registration number of the liquidator	Name: Kumudini Bhalekar Address: Ecstasy, 803/804, 9th Floor, City of Joy, J.S.D.Road, Mulund (W), Mumbai- 400089 Email ID: kumudini@paranape.com Telephone number: 022-21678102 Registration number: IBBI/IA-002/IP-NO-0092017-18-10242
8 Last date for submission of claims	31st January, 2023

Notice is hereby given that the Bhavishya Alliance Child Nutrition Initiatives has commenced voluntary liquidation on 8th December, 2022. The stakeholders of Bhavishya Alliance Child Nutrition Initiatives are hereby called upon to submit a proof of their claims, on or before 31st January, 2023 to the liquidator at the address as mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 8th December, 2022 For Bhavishya Alliance Child Nutrition Initiatives
Place: Mumbai Kumudini Bhalekar
Email: kumudini@paranape.com (Reg No: IBBI/IA-002/IP-NO-0092017-18-10242 Address: Ecstasy, 803/804, 9th Floor, City of Joy, J.S.D.Road, Mulund (W), Mumbai 400089 | AFA Valid up to: 20/03/2023)

OSBI
State Bank Institute of Innovation and Technology
8-2-695, Road No.12, Banjara Hills, Hyderabad - 500034

EMPALEMENT OF E-CONTENT DEVELOPMENT VENDORS

State Bank of India invites applications for award of contract to the vendors i.e. selected bidder for development of e-Content (e-Lessons) to be hosted on the Bank's e-Learning portal. Request for Proposal (RFP) is available under the head "Procurement News" at our Bank's website <https://bank.sbi/web/sbi-in-the-news/procurement-news>. Last date for submitting the application is 26.12.2022.

Place: Hyderabad
Date: 09.12.2022 Deputy General Manager (Systems)

Gulf Quality Endurance Passion

Gulf Oil Lubricants India Limited
CIN: L23203MH2008PLC287060
Regd. Office: In Centre, 48/50, M.I.D.C., 12th Road, Andheri (East), Mumbai 400093
Phone: +91 22 6848 7777 Website: <http://www.gulfoilindia.com>
Email: secretariat@gulfoil.co.in

SHAREHOLDERS NOTICE FOR TRANSFER OF UNCLAIMED DIVIDEND AND EQUITY SHARES OF THE COMPANY TO INVESTOR EDUCATION AND PROTECTION FUND (IEPF) ACCOUNT

NOTICE is hereby published pursuant to Rule 63(a) of the Investor Education and Protection Fund (Accounting, Audit, Transfer and Refund) Rules, 2016 as amended from time to time ("the Rules") read with section 124(6) of the Companies Act, 2013 ("the Act").

The Rules, among other matters, contain provisions for transfer in the name of Investor Education and Protection Fund, all shares in respect of which dividend has not been claimed by shareholders for seven consecutive years.

Accordingly, the interim dividend declared for the financial year 2015-16 lying unpaid/unclaimed for a period of seven consecutive years or more as on March 15, 2023 will be transferred to Investor Education and Protection Fund ("IEPF"). Further shares held by the shareholders who have not encashed any dividend warrant during last seven years, will also be transferred to IEPF under the Act and the Rules. The granular details of such dividend and shares transfer are available on the website of the Company <https://www.gulfoilindia.com/investors/investor-information/unpaid-dividend/>. All benefits accruing on such shares, if any, shall also be transferred to IEPF in compliance of the Rules. The shareholders may claim the shares transferred to IEPF along with the benefits accrued thereon, from time to time, after following the procedure laid down in the Rules. The Company has already sent a specific communication to the concerned shareholders at their address registered with the Company, inter alia, providing the details of the shares being transferred to Investor Education and Protection Fund for taking appropriate action. Details of unclaimed dividend and such shareholders including their folio number/DP-ID-Client ID are also available on the Company's website www.gulfoilindia.com.

The concerned shareholders of the Company are hereby requested to claim the interim dividend declared during the financial year 2015-16 and onwards by making an application to our Registrar and Share Transfer Agent at the co-ordinates indicated below with necessary documents supporting their dividend claim. If no valid claim is received on or before 20th February 2023, the Company will proceed to transfer such shares in respect of which 7 years have been completed, to the IEPF Authority within the prescribed period of 30 days for transfer without further notice in the following manner:

- Shares held in physical form - the Company will issue new share certificate(s) in lieu of the original share certificate(s) for converting the said shares into demat form, by completion of necessary formalities. Thereafter, the said shares would be transferred in favour of the IEPF Authority. The original share certificate(s) registered in your name will be automatically cancelled and deemed non-negotiable.
- Shares held in demat form - the Company shall inform the depository by way of corporate action for transfer of shares lying in your demat account to DEMAT Account of the Authority opened by the Authority for the said purpose.

Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and equity shares transferred to the IEPF Authority pursuant to the said Rules.

However, the concerned shareholders may note that, upon such shares, they can still claim the said shares along with the dividend(s) from the Investor Education and Protection Fund, for which details are available at www.iepf.gov.in.

In case you have any queries, please contact the Registrar and Share Transfer Agents of the Company at the following address:

KFin Technologies Limited,
Unit: Gulf Oil Lubricants India Limited
Selenium Tower B, Plot 31 & 32, Financial District, Nanaranga, Serilingampally
MIDC, Hyderabad - 500032, Telangana
Toll-Free No: 1800-395-4001; Email: enward.ris@kfintech.com

For Gulf Oil Lubricants India Limited
Place: Mumbai
Date: December 09, 2022
Company Secretary & Compliance Officer
HINDUJIA GROUP

Parliament gives nod to Wild Life (Protection) Amendment Bill

Parliament on Thursday passed the Wild Life (Protection) Amendment Bill which seeks better management of protected areas and also provides for certain permitted activities like grazing or movement of livestock and bona fide use of drinking and household water by local communities. The bill was passed in Rajya Sabha by a voice vote. Lok Sabha had cleared the legislation in August.

WINTER SESSION IN THE HOUSE

India: In touch with Russia, Ukraine

India has called on Russia and Ukraine to return to the path of diplomacy and dialogue and end their ongoing conflict, the Ministry of External Affairs (MEA) said on Thursday. MEA also said that India has consistently called for immediate cessation of hostilities.

Bill to promote use of non-fossil fuels introduced in RS

A bill that seeks to promote the use of non-fossil fuels, including ethanol, green hydrogen and biomass, was introduced in Rajya Sabha. The Energy Conservation (Amendment) Bill, 2022, is also aimed at helping the country achieve its international commitments on climate change. The legislation was cleared by Lok Sabha in August this year. Power Minister K R Singh said the country is working to reduce emissions although its per capita emissions are about one third of the global average.

ACCENT REGION

RAJASTHAN

Rural tourism policy promises jobs

ANIL SHARMA
Jaipur, 8 December

The Rajasthan government has started a rural tourism scheme, offering concessions to prospective investors.

"According to the policy, the state government will promote tourism units that showcase rural life, art, culture, and heritage," a senior tourism department said.

Local people in rural areas are expected to get employment through this scheme, called Rajasthan Rural Tourism Scheme. Various spots are being offered under it. There will be concession in stamp duty. In the beginning 25 per cent stamp duty will be payable, but after the start of the tourism unit and on submitting the certificate, the amount will be reimbursed.

Other benefits include the following: Reimbursing payable and deposited state goods and services tax for 10 years; an interest subsidy of 9 per cent instead of 8 per cent on loans up to ₹25 lakh under the Mukhyamantri Laghu Udyog Protsahan Yojana; land conservation and building plan approval will not be applicable to rural tourism units; promoting rural tourism in areas under the forest department in accordance with the provisions of the State Eco Tourism Policy; and approval and benefits on priority to local folk artists and handicraftsmen and rural start-ups.

The other highlight of the scheme is promoting rural guest houses with 6-10 rooms. Agriculture tourism units will be



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set up on farm land on areas ranging from 2,000 square metres to two hectares (one hectare is roughly 10,000 square metres). On average, 20-25 million tourists, domestic and foreign, visit the state every year.

Camping sites can be set up on agricultural land on a minimum area of 1,000 square metres and on a maximum of 1 hectare.

Caravan parks will be set up on a minimum area of 1,000 square metres and on a maximum of 1 hectare, on which facilities to park vehicles of guests will be developed. The "Home Stay" (paying guest house) scheme, issued earlier by the tourism department, will be implemented in the rural areas. In this, houses with up to five rooms will be available for tourists.

MADHYA PRADESH

Tax sops for craft paper, textile, pharma units

SANDEEP KUMAR
Bhopal, 8 December

The Madhya Pradesh government is leaning no stone unturned to facilitate investment assistance to various sectors.

In a recent meeting of the Cabinet Committee on Investment Promotion, led by Chairman and Chief Minister Shri V. Singh Chouhan, the government decided to give concessions to reduce tax rates and other facilities for four upcoming projects. These include those of Amrit Papers, Alembic Pharmaceuticals, Swaraj Suits, and Maral Overseas. These units will invest more than ₹70 crore, giving jobs to 4,000 people.

The state government has also announced special packages for textile and large-scale garment units. Amrit Papers will start a craft paper unit in Dhar district with a fixed capital investment of ₹40 crore. About 341 persons will get employment in this.

A drug manufacturing unit is being set up by Alembic Pharmaceuticals with an investment of ₹217 crore, which is proposed to provide employment to 600 people. Apart from this, a yarn-manufacturing unit is being set up by Swaraj Suits in Neemuch district at a cost of ₹125 crore, which will provide employment to 282 people.

Maral Overseas' investment of ₹290 crore will create 3,000 jobs.

CHHATTISGARH

Paddy procurement gathers pace

R KRISHNA DAS
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TATA POWER DELHI DISTRIBUTION LIMITED WINS INNOVATION WITH IMPACT AWARD

Tata Power Delhi Distribution Limited (Tata Power-DDL), a leading power distribution company serving a populace of 7 million in the national capital, has been conferred with the 10th Innovation with Impact Award in the 'Quality of Service and Customer Empowerment' category. The Award ceremony was a part of 16th India Energy Summit organized by Indian Chamber of Commerce (ICC) at New Delhi.

Tata Power-DDL has been honoured with the prestigious award for its system efficiency and outstanding contributions for its commitment towards its consumers. The award assesses the performance of distribution utilities on parameters relating to the quality of services being delivered to the end consumers. Over the years the company has incorporated innovative technology in the field of power distribution and provided the best quality services to its consumers with high efficiency.

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The Bench noted the Centre recently sent back 19 names, including 10 names reiterated by the collegium. The Bench expressed its disapproval of the status report filed by the attorney general that the Memorandum of Procedure (MoP) for the appointment of judges needed reconsideration.

भारतीय कॉन्टेनर निगम लिमिटेड
Container Corporation of India Ltd.
(Incorporated in India) (A Govt. of India Undertaking)
NDC New WDP Building, 2nd Floor, Oldia Ind. Estate, New Delhi-110023

NOTICE INVITING E-TENDER (NIT)
E-Tender No. CONARE-INV/PKRS/1222/19

E-tender are invited in two lots system are invited from the interested parties for Containers Repair Facility to carry all major and minor repairs of damaged ISO Domestic (DSO) containers per ICL specification including arrangement of a pre and post repair survey/verification, as required, at Container Freight Station, Visakhapatnam (Vizag) and other locations (i.e. Rajahmundry, Kakinada and other areas under Vizag). Last date of submission of e-bid online is on 27.12.2022 upto 15.00 hrs and opening of the e-bids online on 28.12.2022 at 11.30 hrs. For brief NIT, please log on concordia.com or eprocure.gov.in. For detailed e-tender document and for online submission log on tenderwin.com/CCL. Consequent to the NIT, if any, will be hosted on websites only, before the last date of submission. For any clarification, please contact no. 0891-2762237 and M/s ITI Ltd-011-49424365 for online submission or email sro@concordia.com.

GM/Vizag, Cluster Head Area-III

TATA
TATA POWER
(Corporate Contracts Department)
The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sakar Receiving Station, Near Hotel Leela, Sakar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173971) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER (NIT)
A) The Tata Power Company Limited invites tender from eligible vendors for the following tender packages (Two-part Bidding) in Mumbai:
1) OLA for 2 years of Gate branding work across Transmission division (Package Reference: CC22RMR101).

For downloading the Tender documents (including procedure for participation in tender), please visit Tender section on website <https://www.tatapower.com>. Last day for bid submission (through e-tender system) is 15.00 hrs of 19th Dec 22. Further communication shall be with participating bidders only, through Tata power e-tender system.

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF BHAVISHYA ALLIANCE CHILD NUTRITION INITIATIVES

1 Name of corporate person	Bhavishya Alliance Child Nutrition Initiatives
2 Date of incorporation of corporate person	3rd October, 2010
3 Authority under which corporate person is incorporated / registered	Registrar of Companies, Mumbai
4 Corporate Identity Number of Corporate person	U93090MH2010NP028544
5 Address of the registered office and principal office (if any) of Corporate person	Unilever House, B. D. Sawant Marg, Chakala, Andheri (East), Mumbai- 400099
6 Liquidation commencement date of corporate person	8th December, 2022
7 Name, Address, Email Address, Telephone Number and the Registration number of the liquidator	Name: Kumudini Bhalekar Address: Ecstasy, 803/804, 9th Floor, City of Joy, J.S.D.Road, Mulund (W), Mumbai- 400089 Email ID: kumudini@paranape.com Telephone number: 022-21678102 Registration number: IBBI/IA-002/IP-NO-0092017-18-10242
8 Last date for submission of claims	31st January, 2023

Notice is hereby given that the Bhavishya Alliance Child Nutrition Initiatives has commenced voluntary liquidation on 8th December, 2022. The stakeholders of Bhavishya Alliance Child Nutrition Initiatives are hereby called upon to submit a proof of their claims, on or before 31st January, 2023 to the liquidator at the address as mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties. Date: 8th December, 2022 For Bhavishya Alliance Child Nutrition Initiatives Place: Mumbai Kumudini Bhalekar Liquidator Email: kumudini@paranape.com (Reg No: IBBI/IA-002/IP-NO-0092017-18-10242 Address: Ecstasy, 803/804, 9th Floor, City of Joy, J.S.D. Road, Mulund (W), Mumbai 400089 | AFA Valid up to: 20/03/2023)

OSBI
State Bank Institute of Innovation and Technology
8-2-695, Road No.12, Banjara Hills, Hyderabad - 500034

EMPANELMENT OF E-CONTENT DEVELOPMENT VENDORS
State Bank of India invites applications for award of contract to the vendors i.e. selected bidder for development of e-Content (e-Lessons) to be hosted on the Bank's e-Learning portal. Request for Proposal (RFP) is available under the head "Procurement News" at our Bank's website <https://bank.sbi/web/sbi-in-the-news/procurement-news>. Last date for submitting the application is 26.12.2022.

Place: Hyderabad
Date: 09.12.2022 Deputy General Manager (Systems)

Gulf Quality Endurance Passion

Gulf Oil Lubricants India Limited
CIN: L23203MH2008PLC287060
Regd. Office: In Centre, 48/50, M.I.D.C., 12th Road, Andheri (East), Mumbai 400093
Phone: +91 22 6848 7777 Website: www.gulfoilindia.com
Email: secretariat@gulfoil.co.in

SHAREHOLDERS NOTICE FOR TRANSFER OF UNCLAIMED DIVIDEND AND EQUITY SHARES OF THE COMPANY TO INVESTOR EDUCATION AND PROTECTION FUND (IEPF) ACCOUNT

NOTICE is hereby published pursuant to Rule 63(a) of the Investor Education and Protection Fund (Accounting, Audit, Transfer and Refund) Rules, 2016 as amended from time to time ("the Rules") read with section 124(6) of the Companies Act, 2013 ("the Act").

The Rules, among other matters, contain provisions for transfer in the name of Investor Education and Protection Fund, all shares in respect of which dividend has not been claimed by shareholders for seven consecutive years.

Accordingly, the interim dividend declared for the financial year 2015-16 lying unpaid/unclaimed for a period of seven consecutive years or more as on March 15, 2023 will be transferred to Investor Education and Protection Fund (IEPF). Further shares held by the shareholders who have not encashed any dividend warrant during last seven years, will also be transferred to IEPF under the Act and the Rules. The granular details of such dividend and shares transfer are available on the website of the Company <https://www.gulfoilindia.com/investors/investor-education/unpaid-dividend/>. All benefits accruing on such shares, if any, shall also be transferred to IEPF in compliance of the Rules. The shareholders may claim the shares transferred to IEPF along with the benefits accrued thereon, from time to time, after following the procedure laid down in the Rules. The Company has already sent a specific communication to the concerned shareholders at their address registered with the Company, inter alia, providing the details of the shares being transferred to the Investor Education and Protection Fund for taking appropriate action. Details of unclaimed dividend and shares holders including their folio number/DP-ID-Client ID are also available on the Company's website www.gulfoilindia.com.

The concerned shareholders of the Company are hereby requested to claim the interim dividend declared during the financial year 2015-16 and onwards by making an application to our Registrar and Share Transfer Agent at the co-ordinates indicated below with necessary documents supporting their dividend claim. If no valid claim is received on or before 20th February 2023, the Company will proceed to transfer such shares in respect of which 7 years have been completed, to the IEPF Authority within the prescribed period of 30 days for transfer without further notice in the following manner:

- Shares held in physical form - the Company will issue new share certificate(s) in lieu of the original share certificate(s) for converting the said shares into demat form, by completion of necessary formalities. Thereafter, the said shares would be transferred in favour of the IEPF Authority. The original share certificate(s) registered in your name will be automatically cancelled and deemed non-negotiable.
- Shares held in demat form - the Company shall inform the depository by way of corporate action for transfer of shares lying in your demat account to DEMAT Account of the Authority opened by the Authority for the said purpose.

Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and equity shares transferred to the IEPF Authority pursuant to the said Rules.

However, the concerned shareholders may note that, upon such shares, they can still claim the said shares along with the dividend(s) from the Investor Education and Protection Fund, for which details are available at www.iepf.gov.in.

In case you have any queries, please contact the Registrar and Share Transfer Agents of the Company at the following address:
KFin Technologies Limited,
Unit: Gulf Oil Lubricants India Limited
Selenium Tower B, Plot 31 & 32, Financial District, Nanaranga, Serilingampally
MIDC, Hyderabad - 500032, Telangana
Toll-Free No: 1800-395-4001; Email: enward.ris@kfintech.com

For Gulf Oil Lubricants India Limited
Place: Mumbai
Date: December 09, 2022
Sd/-
Company Secretary & Compliance Officer
HINDUJIA GROUP

Parliament gives nod to Wild Life (Protection) Amendment Bill

Parliament on Thursday passed the Wild Life (Protection) Amendment Bill which seeks better management of protected areas and also provides for certain permitted activities like grazing or movement of livestock and bona fide use of drinking and household water by local communities. The bill was passed in Rajya Sabha by a voice vote. Lok Sabha had cleared the legislation in August.

WINTER SESSION IN THE HOUSE

India: In touch with Russia, Ukraine

India has called on Russia and Ukraine to return to the path of diplomacy and dialogue and end their ongoing conflict, the Ministry of External Affairs (MEA) said on Thursday. MEA also said that India has consistently called for immediate cessation of hostilities.

Bill to promote use of non-fossil fuels introduced in RS

A bill that seeks to promote the use of non-fossil fuels, including ethanol, green hydrogen and biomass, was introduced in Rajya Sabha. The Energy Conservation (Amendment) Bill, 2022, is also aimed at helping the country achieve its international commitments on climate change. The legislation was cleared by Lok Sabha in August this year. Power Minister R K Singh said the country is working to reduce emissions although its per capita emissions are about one third of the global average.

ACCENT REGION

RAJASTHAN

Rural tourism policy promises jobs

ANIL SHARMA

Jaipur, 8 December

The Rajasthan government has started a rural tourism scheme, offering concessions to prospective investors.

"According to the policy, the state government will promote tourism units that showcase rural life, art, culture, and heritage," a senior tourism department said.

Local people in rural areas are expected to get employment through this scheme, called Rajasthan Rural Tourism Scheme. Various spots are being offered under it. There will be concession in stamp duty. In the beginning 25 per cent stamp duty will be payable, but after the start of the tourism unit and on submitting the certificate, the amount will be reimbursed.

Other benefits include the following: Reimbursing payable and deposited state goods and services tax for 10 years; an interest subsidy of 9 per cent instead of 8 per cent on loans up to ₹25 lakh under the Mukhyamantri Laghu Udyog Protsahan Yojana; land conservation and building plan approval will not be applicable to rural tourism units; promoting rural tourism in areas under the forest department in accordance with the provisions of the State Eco Tourism Policy; and approval and benefits on priority to local folk artists and handicraftsmen and rural start-ups.

The other highlight of the scheme is promoting rural guest houses with 6-10 rooms. Agriculture tourism units will be



Tourism units that showcase rural life, art, culture, and heritage will be promoted

set up on farm land on areas ranging from 2,000 square metres to two hectares (one hectare is roughly 10,000 square metres). On average, 20-25 million tourists, domestic and foreign, visit the state every year.

Camping sites can be set up on agricultural land on a minimum area of 1,000 square metres and on a maximum of 1 hectare.

Caravan parks will be set up on a minimum area of 1,000 square metres and on a maximum of 1 hectare, on which facilities to park vehicles of guests will be developed. The "Home Stay" (paying guest house) scheme, issued earlier by the tourism department, will be implemented in the rural areas. In this, houses with up to five rooms will be available for tourists.

MADHYA PRADESH

Tax sops for craft paper, textile, pharma units

SANDEEP KUMAR

Bhopal, 8 December

The Madhya Pradesh government is leaning no stone unturned to facilitate investment assistance to various sectors.

In a recent meeting of the Cabinet Committee on Investment Promotion, led by Chairman and Chief Minister Shri Yashwantrao Chavan, the government decided to give concessions to reduce tax rates and other facilities for four upcoming projects. These include those of Amrit Papers, Alembic Pharmaceuticals, Swaraj Suits, and Maral Overseas. These units will invest more than ₹70 crore, giving jobs to 4,000 people.

The state government has also announced special packages for textile and large-scale garment units. Amrit Papers will start a craft paper unit in Dhar district with a fixed capital investment of ₹40 crore. About 341 persons will get employment in this.

A drug manufacturing unit is being set up by Alembic Pharmaceuticals with an investment of ₹217 crore, which is proposed to provide employment to 600 people. Apart from this, a yarn-manufacturing unit is being set up by Swaraj Suits in Neemuch district at a cost of ₹125 crore, which will provide employment to 282 people.

Maral Overseas' investment of ₹290 crore will create 3,000 jobs.

CHHATTISGARH

Paddy procurement gathers pace

R KRISHNA DAS

Raipur, 8 December

Paddy procurement for the kharif marketing season 2022-23 is progressing smoothly across Chhattisgarh even as the state government procured over 3 million tonnes (MT) till early this week.

The state government started the paddy procurement from November 1 and it would continue till January 31.

Chhattisgarh is among the few states in the country that is purchasing paddy from the farmers at minimum support

price (MSP). The Bhupesh Baghel government is paying a bonus to the farmers under the Rajiv Gandhi Nya Yojana and facilitating them to get ₹2,500 for a quintal of yield. Against the ₹8 MT of paddy procurement in the last kharif marketing season, the Chhattisgarh government has set a target of 11 MT this year. A statement issued by the Baghel government said 3.03 MT of paddy has been purchased by the state till Monday.

Against the purchase, nearly ₹6,365 crore has been paid to 8,20,852 farmers.

The entire system is being closely monitored so that farmers do not face any kind of problem while selling paddy, the statement said. It added that a sufficient quantity of gunny bags is available in all the procurement centres.

The officials said due to proper arrangements for paddy procurement, farmers are reaching the procurement centres with great enthusiasm and the process is smooth. The "Token Turbari Haath (Token at your hand)" mobile app has been developed for the convenience of farmers coming to sell their paddy.

TENDER CARE — Advertiser

JNPA CONDUCTS WORKSHOP ON 'GREEN PORT INITIATIVE' TO STRENGTHEN COMMITMENT TOWARDS SUSTAINABLE DEVELOPMENT

Jawaharlal Nehru Port Authority (JNPA), India's best performing Port organization, organized a workshop on 'Green Port Initiative'. The workshop was inaugurated by Shri Umesh Sharad Wagh, IRS, Dy. Chairman, JNPA. In the presence of all the HODs and JNPA officials, the objective of the workshop was to create awareness about green shipping, the use of alternative fuels, and sustainable development. Speaking at the occasion, Shri Umesh Sharad Wagh, IRS, Dy. Chairman, JNPA, stated, "JNPA has taken several green initiatives with a view to reducing carbon footprints which includes the use of solar power supply, e vehicles, Shore Power Supply, etc. It is essential that investments are made in green infrastructure, including zero-carbon energy zones linked to the port and shipping sector. JNPA is committed to sustainable development. We also have a tree plantation drive on a large scale for carbon sink."

GAIL (INDIA) INTEGRATES WITH INTERACTIONS
GAIL (India) Ltd has integrated with INTERACTIONS, a global initiative to create connections between Nature, Humans and Animals through Biodiversity, Climate Change, Environment and Water Risks. The Asian premier of INTERACTIONS was held during International Film Festival of India (IFFI) in Goa recently. INTERACTIONS comprises of 12 short films produced by Art for the World (Geneva, Switzerland) with the participation of 12 international film-makers being produced by AFTW under the auspices of UN's COP15 (Conference of the United Nations on Biodiversity) and WAAS (World Academy of Art and Science).

These thematic films cover Nature Conservation, Climate Change, Ecosystems & Biodiversity, Deforestation, Water Risks, Health & Animal Risks. These 12 short films also include Indian short film by the acclaimed Indian National Award Winning Director Padmaresh Nadi Madhab Panda, that is included in the anthology, is based on the vagaries of the conflict areas between humanity and wild animals, and touches upon serious and urgent topics like protection of elephant corridors and preserving Nature, Biodiversity and Habitats.

SPECIAL LOAN CAMP AT REPCO BANK

Repco Bank, a Govt. of India Enterprise, celebrating its 54th foundation year. On this occasion, the Bank conducted a Special Loan Camp on 05-12-2022. This loan camp was inaugurated by the Managing Director, R. S. Isabella by lighting "Kuthuvilakam". Managing Director informed that the Loan camp period is about one month is upto 05-01-2023. During this camp period 5% of processing fee concession and also lower rate of interest for loans based on their CIBIL Scores to all customers. She requested customers to utilize this opportunity for the above benefit. She also handed over the in-principle agreed letters to the Customers on the spot. The Managing Director, R. S. Isabella thanked all the customers for the continuous support and patronage.

TATA POWER DELHI DISTRIBUTION LIMITED WINS INNOVATION WITH IMPACT AWARD

Tata Power Delhi Distribution Limited (Tata Power-DDL), a leading power distribution company serving a populace of 7 million in the national capital, has been conferred with the 10th Innovation with Impact Award in the 'Quality of Service and Customer Empowerment' category. The Award ceremony was a part of 16th India Energy Summit organized by Indian Chamber of Commerce (ICC) at New Delhi.

Tata Power-DDL has been honoured with the prestigious award for its system efficiency and outstanding contributions for its commitment towards its consumers. The award assesses the performance of distribution utilities on parameters relating to the quality of services being delivered to the end consumers. Over the years the company has incorporated innovative technology in the field of power distribution and provided the best quality services to its consumers with high efficiency.

NHB RELEASES NH8 RESIDEX FOR QUARTER ENDED SEPTEMBER 2022

National Housing Bank releases the NH8 RESIDEX for Quarter ended September 2022. The Housing Price Index (HPI) tracks the movement in prices of residential properties in selected 50 cities on quarterly basis with FY 2017-18 as the base year. The 50 city HPI based on valuation prices of properties collected from Primary Lending Institutions (PLI @ Assessment Prices) recorded an annual increase (Y-o-Y) of 7.4% in Qe September 2022 as compared with 2.7% a year ago.

The annual change in HPI @ Assessment Price varied widely across the cities – ranging from an increase of 20.2% (Gandhinagar) to a decline of 2.3% (Bhiwadi).

Out of the 50 cities, 46 cities registered increase in the index whereas 4 cities registered decline on an annual basis. All of the eight metros of the country viz., Ahmedabad (13.9%), Bengaluru (6.0%), Chennai (11.6%), Delhi (6.7%), Hyderabad (10.9%), Kolkata (6.8%), Mumbai (2.4%) & Pune (5.0%) recorded increase in the index on an annual basis.

SJVN SIGNS MOU FOR 3000 MW HYDRO & SOLAR POWER PROJECTS DURING MAKE IN ODISHA CONCLAVE 2022

Sh. Nand Lal Sharma, Chairman & Managing Director, SJVN recently informed that a Memorandum of Understanding (MoU) has been signed between SJVN's wholly owned subsidiary SJVN Green Energy Limited (SGEL) and Grid Corporation of Odisha (GRIDCO) at Bhubaneswar. The MoU has been inked for developing 1000 MW Hydro Electric Project and 2000 MW Solar Power Project in Odisha by incorporating a Joint Venture Company.

The MoU has been signed in the august presence of Hon'ble Chief Minister of Odisha Sh. Naveen Pattnaik, Hon'ble Power Minister Sh. Pratap Kesar Dev and Sh. Nand Lal Sharma, CMD, SJVN. On this historic occasion, Sh. A.K. Singh, Director (Finance), Sh. S.L. Sharma, CEO (SGEL) along with other senior officials of the state government, SJVN and SGEL were also present.

Sh. Nand Lal Sharma stated that the development of 1000 MW Hydro Electric Project and 2000 MW Solar Power Project will attract an investment of Rs 20,000 Crores in Odisha. The 2000 MW Solar Power Project is expected to generate 4207 MU in first year and a cumulative generation of around 96797 MU over period of 25 years.

No plans to introduce modified NJAC: Centre

SC tells govt collegium system law of land, must be followed

BHAVINI MISHRA
New Delhi, 8 December

The Central government on Thursday said there was no proposal to reintroduce a modified National Judicial Appointments Commission. This was in reply to the question in the Rajya Sabha on judicial appointments.

The Centre said that as of now there was a proposal for appointing Supreme Court judges and eight for High Court judges, recommended by the Supreme Court collegium.

The Centre further said of the 34-judge strength of the Supreme Court, 27 were there. Similarly in High Courts, in the sanctioned strength of 1,108, 778 judges are working, which means 330 vacancies.

This came on the day the Supreme Court told Attorney General R Venkataratnam to "advise" Union ministers to exercise some control over their public criticism of the collegium.

The Supreme Court said the statements made recently were "not being taken very well". The court also told the Central government the collegium system was the "law of the land", which should be followed, and the argument by the Centre that some people in the judicial fraternity were against it "holds no water".



SC has observed that comments by govt functionaries are "not well taken"

"Just because there are some sections of the society who express a view against the collegium system, it will not cease to be the law of the land," the court said.

A Bench led by Justice Sanjay Kishan Kaul said the Constitution Bench judgments ("the judges' case") that laid down the collegium system for judges' appointments must be followed.

The court told Venkataratnam that if all in society followed their own law, there would be a breakdown.

The attorney general argued before the court there were two instances of the

Supreme Court collegium dropping the names sent back by the Centre and this gave grounds to question the appointments. However, the Centre replied to this saying this did not give the government the licence to ignore the Constitution Bench judgment, which said that collegium recommendations were binding.

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भारतीय कंटेनर निगम लिमिटेड
Container Corporation of India Ltd.
(सर्वतन्त्र रूप से प्रचलित (As a Public Undertaking))
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66
GM/Vizag, Cluster Head Area-III

TATA POWER
(Corporate Contracts Department)
The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sakar Receiving Station, Near Hotel Leela, Sakar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173971) CIN: L28920MH1919PLC000567

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FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF BHAVISHYA ALLIANCE CHILD NUTRITION INITIATIVES

1 Name of corporate person	Bhavishya Alliance Child Nutrition Initiatives
2 Date of incorporation of corporate person	30 October, 2010
3 Authority under which corporate person is incorporated / registered	Registrar of Companies, Mumbai
4 Corporate Identity Number of Corporate person	U93090MH2010NP1208544
5 Address of the registered office and principal office (if any) of Corporate person	Unilever House, B. D. Sawant Marg, Chakala, Andheri (East), Mumbai - 400099
6 Liquidation commencement date of corporate person	8th December, 2022
7 Name, Address, Email Address, Telephone Number and the Registration number of the liquidator	Name: Kumudini Bhale Rao Address: Ecstasy, 803/804, 9th Floor, City of Joy, J.S.D Road, Mulund (W), Mumbai - 400089 Email ID: kumudini@paranape.com Telephone number: 022-21678102 Registration number: IBBI/PA-002/IP-N000992017-18-10242
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Date: 9th December, 2022 For Bhavishya Alliance Child Nutrition Initiatives
Place: Mumbai Kumudini Bhale Rao
Email: kumudini@paranape.com (in Reg No: IBBI/PA-002/IP-N000992017-18-10242 Address: Ecstasy, 803/804, 9th Floor, City of Joy, J.S.D Road, Mulund (W), Mumbai 400089) IFA Valid up to: 25/03/2023

OSBI
State Bank Institute of Innovation and Technology
8-2-695, Road No.12, Banjara Hills, Hyderabad - 500034

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Place: Hyderabad
Date: 09.12.2022
Deputy General Manager (Systems)

Gulf Quality Endurance Passion

Gulf Oil Lubricants India Limited
CIN: L23203MH2008PLC267060
Regd. Office: In Centre, 48/50, M.I.D.C., 12th Road, Andheri (East), Mumbai 400093
Phone: +91 22 6848 7777 Website: <http://www.gulfoilindia.com>
Email: secretariat@gulfoil.co.in

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However, the concerned shareholders may note that, upon such shares, they can still claim the said shares along with the dividend(s) from the Investor Education and Protection Fund, for which details are available at www.iepf.gov.in.

In case you have any queries, please contact the Registrar and Share Transfer Agents of the Company at the following address:

Kfint Technologies Limited,
Unit: Gulf Oil Lubricants India Limited
Selenium Tower B, Plot 31 & 32, Financial District, Nanaranga, Serilingampally Mandal, Hyderabad - 500032, Telangana
Tel-Free No: 1800-395-4001; Email: enward_ris@kfintech.com

For Gulf Oil Lubricants India Limited
Place: Mumbai
Date: December 09, 2022
Company Secretary & Compliance Officer
Sd/-
HINDUJA GROUP

Parliament gives nod to Wild Life (Protection) Amendment Bill

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ACCENT REGION

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Rural tourism policy promises jobs

ANIL SHARMA
Jaipur, 8 December

The Rajasthan government has started a rural tourism scheme, offering concessions to prospective investors.

"According to the policy, the state government will promote tourism units that showcase rural life, art, culture, and heritage," a senior tourism department said.

Local people in rural areas are expected to get employment through this scheme, called Rajasthan Rural Tourism Scheme. Various spots are being offered under it. There will be concession in stamp duty. In the beginning 25 per cent stamp duty will be payable, but after the start of the tourism unit and on submitting the certificate, the amount will be reimbursed.

Other benefits include the following: Reimbursing payable and deposited state goods and services tax for 10 years; an interest subsidy of 9 per cent instead of 8 per cent on loans up to ₹25 lakh under the Mukhyamantri Laghu Udyog Protsahan Yojana; land conservation and building plan approval will not be applicable to rural tourism units; promoting rural tourism in areas under the forest department in accordance with the provisions of the State Eco Tourism Policy; and approval and benefits on priority to local folk artists and handicraftsmen and rural start-ups.

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set up on farm land on areas ranging from 2,000 square metres to two hectares (one hectare is roughly 10,000 square metres).

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Paddy procurement gathers pace

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The state government started the paddy procurement from November 1 and it would continue till January 31.

Chhattisgarh is among the few states in the country that is purchasing paddy from the farmers at minimum support

price (MSP). The Bhupesh Baghel government is paying a bonus to the farmers under the Rajiv Gandhi Nyay Yojana and facilitating them to get ₹2,500 for a quintal of yield.

Against the ₹8 MT of paddy procurement in the last kharif marketing season, the Chhattisgarh government has set a target of 11 MT this year. A statement issued by the Baghel government said 3.03 MT of paddy has been purchased by the state till Monday.

Against the purchase, nearly ₹6,365 crore has been paid to 8,20,852 farmers.

The entire system is being closely monitored so that farmers do not face any kind of problem while selling paddy, the statement said. It added that a sufficient quantity of gunny bags is available in all the procurement centres.

The officials said due to proper arrangements for paddy procurement, farmers are reaching the procurement centres with great enthusiasm and the process is smooth. The "Token Tumbhar Haath (Token at your hand)" mobile app has been developed for the convenience of farmers coming to sell their paddy.

TENDER CARE

— Advertiser

A MEGA SHG OUTREACH CAMP ORGANIZED BY INDIAN BANK

A Mega SHG Outreach camp was organized at Rail Auditorium, Chandrasekharapur, Bhubaneswar on 06.12.2022 by Indian Bank in the august presence of Hon'ble MD & CEO, Shri Shantilal Jain, Smt. Pragyanmita Sahu, Director Department of Financial Institutions, Govt. of Odisha, FGM Bhubaneswar Shri Manoj Das and Binod Kumar Jena, Joint Secretary, Mission Sakshat. Similar Camps are also organized at various locations in the State of Odisha. Mrs Pragyanmita Sahu, Director Institutional Finance, while addressing the gathering advised that SHGs are the backbone of rural population. Timely financing to SHGs empowers the women and make them financially independent. Bank should provide need based timely assistance to SHG. Mr. Shanti Lal Jain in his key note address observed that the Indian Bank is a pioneer in Self Help Group financing. Bank has launched various schemes like SHG Shakti to sanction loans above Rs 10 lakhs to Rs 20 Lakhs without any collateral Security, SHG Nirmal for Water & Sanitation, SHG Grikhalaks for Housing to SHG Members. Bank has organized SHG outreach programme at Rajahmundry 29.10.22 and at Guwahati on 15.11.22. As part of the program was also launching SHG outreach programme at Bhubaneswar. In the outreach program, Bank has sanctioned Rs. 126 Cr. to 2910 SHGs in Odisha State. Besides 729 SHGs of Madhya Pradesh and Chhattisgarh state are also assisted to the tune of Rs 20 Crores. Mr. Manoj Das in his speech encouraged beneficiaries to make judicious use of the financial services offered by the bank.

CANARA BANK E.D. DEBASHISH UKHERJEE VISITS BHUBANESWAR CIRCLE

Review Meet of five ROs/ELB/VLB/RAH/LCB/ARM of Circle Bhubaneswar were conducted on 3rd of December, 2022. The occasion was graced by the presence of Sri Debashish Mukherjee, Executive Director of Canara Bank. The review meet commenced with a beautiful invocation followed by auspicious lamp lighting ceremony. The dignitaries present offered floral tribute to our great visionary founder late Sri Ammalamb Subba Rao Pai. The Circle Head Sri B. L. Meena welcomed respected Sri Debashish Mukherjee, Executive Director on behalf of the circle. During interaction and Review session of ELB/VLB/RAH/LCB/ MCB / ROs, our beloved Executive Director Sri Debashish Mukherjee motivated them for enhancement of Bank Business. Our Circle Head emphasized on the need to put our best foot forward, to reiterate our circle performance in the quarter ended September, 2022 quarter. ELB/VLB/RAH/ OBI/ MCB / ROs were reviewed thoroughly and were assured of all the assistance in discharging their duties. After review meet our respected Executive Director Debashish Mukherjee along with Sri B. L. Meena, General Manager, Circle Office, Bhubaneswar also interacted with the HNI Customers and also participated in CanaAdat. Bhubaneswar Circle congratulated Executive Director Sri Debashish Mukherjee on receiving the Bank of the Year India 2022 award. Vote of thanks was delivered by Sri Prakash Pradhan, AGM, CO, Bhubaneswar.



PUNJAB NATIONAL BANK BAGS TWO AWARDS AT THE IBA TECHNOLOGY CONFERENCE, EXPO & AWARDS 2022

Punjab National Bank (PNB), nation's leading public sector bank, won two prestigious awards at the 18th Annual Banking Technology Conference, Expo and Awards 2022. At the conference following the theme of "Future of Digital & Analytics in Banking", PNB was felicitated with the runner-up award for the Best Fintech Collaboration and a special award for Best AI & ML Bank. The award was received by Shri Atul Kumar Goel MD & CEO and Shri Hemant Verma (CGM, IT) of Punjab National Bank from Shri T. Rabi Sankar (Deputy Governor, RBI) in the presence of Chief Guest Shri Ajay Kumar Choudhary (Executive Director, RBI), Shri Sunil Mehta (Chief Executive, IBA) and Shri Gopal Murti Bhagat (Dy. Chief Executive, IBA).

The awards functioned as a Best Technology Providers in the industry and recognizes banks for demonstrating their state-of-the-art innovative products. It also provides a platform for the country's banks to explore the latest banking technology innovations.

PUNJAB & SIND BANK MD & CEO VISIT

Sh. Swarup Kumar Saha, MD & CEO Punjab & Sind Bank, visited the Bhubaneswar on 06-12-2022 and addressed staff of Punjab & Sind Branches at Mayfair Conventions Bhubaneswar, Odisha. He shared the roadmap to achieve the 15 percent Overall Credit Growth by envisaging RAM Segment growth of 20-22 percent and corporate segment growth of 7-8 percent during Fiscal Year 2022-23. Mr. Saha shared that Punjab & Sind bank is committed to maintain the profitability booked in last fiscal alongside growing qualitatively and expanding its branch network PAN India. During the current fiscal key focus areas will be reaching CASA base of 35%, refining the existing NIM and selling NP&S to NARCL. On this occasion Vijayawada Zonal Head Sh. G. Srinivas, Bhubaneswar Branch Head Sh. Sanjeev Sunam and staff from Odisha Branches of Punjab Sind Bank were present.

DSP AWARDED WINNER - 1ST PLACE IN SUSTAIN AWARDS 2022 IN INDUSTRIAL WATER MANAGEMENT

Durgapur Steel Plant (DSP) was recently felicitated as the Winner - 1st Place in SUSTAIN AWARDS 2022 IN INDUSTRIAL WATER MANAGEMENT in the Best Large Companies category in Ganga region states. Shri BP Singh, Director in-charge (Burmur & Durgapur Steel Plant) received the prestigious award at an award presentation ceremony jointly instituted by Indo-German Chamber of Commerce (IGCC) & GIZ India. India is known to have played an important role in formulation of the UN Sustainable Development Agenda 2030 mirrored on Sustainable Development Goals (SDGs). Among all the Goals, SDG-6 in the present context holds significant importance for India in ensuring sustainable sanitation, access to clean water in the country through various programs like water conservation, industrial water management etc. by industrial sectors across India.



No plans to introduce modified NJAC: Centre

SC tells govt collegium system law of land, must be followed

BHAVINI MISHRA
New Delhi, 8 December

The Central government on Thursday said there was no proposal to reintroduce a modified National Judicial Appointments Commission. This was in reply to the question in the Rajya Sabha on judicial appointments.

The Centre said that as of now there was a proposal for appointing Supreme Court judges and eight for High Court judges, recommended by the Supreme Court collegium.

The Centre further said of the 34-judge strength of the Supreme Court, 27 were there. Similarly in High Courts, in the sanctioned strength of 1,108, 778 judges are working, which means 330 vacancies.

This came on the day the Supreme Court told Attorney General R Venkataratnam to "advise" Union ministers to exercise some control over their public criticism of the collegium.

The Supreme Court said the statements made recently were "not being taken very well". The court also told the Central government the collegium system was the "law of the land", which should be followed, and the argument by the Centre that some people in the judicial fraternity were against it "holds no water".



SC has observed that comments by govt functionaries are "not well taken"

"Just because there are some sections of the society who express a view against the collegium system, it will not cease to be the law of the land," the court said.

A Bench led by Justice Sanjay Kishan Kaul said the Constitution Bench judgments ("the judges' case") that laid down the collegium system for judges' appointments must be followed.

The court told Venkataratnam that if all in society followed their own law, there would be a breakdown.

The attorney general argued before the court there were two instances of the

Supreme Court collegium dropping the names sent back by the Centre and this gave grounds to question the appointments. However, the Centre replied to this saying this did not give the government the licence to ignore the Constitution Bench judgment, which said that collegium recommendations were binding.

The Bench, which comprised Justice Abhay Soka and Justice Vikram Nath, apart from Justice Kaul, noted it was not aware under what circumstances the collegium earlier dropped the two referred names. The hearing was going on in a contempt petition filed by the Advocates Association of Bangalore against the Centre for not adhering to the time limit for judicial appointments. A PIL (public interest litigation) petition on the same lines was also filed by the NGO Centre for Public Interest Litigation in 2018, which was listed with the other on Thursday.

The attorney general said he had discussions with the ministry after a similar concern was raised by the court and sought more time to discuss the matter. "Attorney, you will have to do a little better. How do we sort out these issues? There is some kind of an infinite battle," Justice Kaul said.

The Bench noted the Centre recently sent back 19 names, including 10 names reiterated by the collegium. The Bench expressed its disapproval of the status report filed by the attorney general that the Memorandum of Procedure (MOP) for the appointment of judges needed reconsideration.

भारतीय कंटेनर निगम लिमिटेड
Container Corporation of India Ltd.
(Incorporated in India) (A Govt. of India Undertaking)
NSIC New WDP Building, 2nd Floor, Oldia Ind. Estate, New Delhi-110023

NOTICE INVITING E-TENDER (NTI)
E-Tender No. CONAREAH-VIP/PS/1222/19

E-tender are invited in two lots system are invited from the interested parties for Containers Repair Facility to carry all major and minor repairs of damaged ISO Domestic (DSO) containers per ICL specification including arrangement of a pre and post repair survey/verification, as required, at Container Freight Station, Visakhapatnam (Vizag) and other locations (i.e. Rajahmundry, Kakinada and other areas under Vizag). Last date of submission of e-bid online is on 27.12.2022 upto 15.00 hrs and opening of the e-bids online on 28.12.2022 at 11.30 hrs. For brief NTI, please log on concordia.com or eprocure.gov.in. For detailed e-tender document and for online submission log on tenderwin.com/CCL. Consequent to the NTI, if any, will be hosted on websites only, before the last date of submission. For any clarification, please contact no. 0891-2762237 and M/s ITI Ltd-011-49424365 for online submission or email sro@concordia.com.

GM/Vizag, Cluster Head Area-III

TATA POWER
(Corporate Contracts Department)
The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sakar Receiving Station, Near Hotel Leela, Sakar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173971) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER (NIT)

A) The Tata Power Company Limited invites tender from eligible vendors for the following tender packages (Two-part Bidding) in Mumbai.

- OLA for 2 years of Gate branding work across Transmission division (Package Reference: CC22RMR101).

For downloading the Tender documents (including procedure for participation in tender), please visit Tender section on website <https://www.tatapower.com>. Last day for submission through e-tender system is 15.00 hrs of 19th Dec 22. Further communication shall be with participating bidders only, through Tata power e-tender system.

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF BHAVISHYA ALLIANCE CHILD NUTRITION INITIATIVES

1 Name of corporate person	Bhavishya Alliance Child Nutrition Initiatives
2 Date of incorporation of corporate person	30 October, 2010
3 Authority under which corporate person is incorporated / registered	Registrar of Companies, Mumbai
4 Corporate Identity Number of Corporate person	U93090MH2010NP028544
5 Address of the registered office and principal office (if any) of Corporate person	Unilever House, B. D. Sawant Marg, Chakala, Andheri (East), Mumbai- 400099
6 Liquidation commencement date of corporate person	8th December, 2022
7 Name, Address, Email Address, Telephone Number and the Registration number of the liquidator	Name: Kumudini Bhalekar Address: Ecstasy, 803/804, 9th Floor, City of Joy, J.S.D.Road, Mulund (W), Mumbai- 400089 Email ID: kumudini@paranape.com Telephone number: 022-21678102 Registration number: IBBI/IA-002/IP-NO-0092017-18-10242
8 Last date for submission of claims	31st January, 2023

Notice is hereby given that the Bhavishya Alliance Child Nutrition Initiatives has commenced voluntary liquidation on 8th December, 2022. The stakeholders of Bhavishya Alliance Child Nutrition Initiatives are hereby called upon to submit a proof of their claims, on or before 31st January, 2023 to the liquidator at the address as mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 8th December, 2022 For Bhavishya Alliance Child Nutrition Initiatives
Place: Mumbai Kumudini Bhalekar Liquidator
Email: kumudini@paranape.com (Reg No: IBBI/IA-002/IP-NO-0092017-18-10242 Address: Ecstasy, 803/804, 9th Floor, City of Joy, J.S.D. Road, Mulund (W), Mumbai 400089 | AFA Valid up to: 20/03/2023)

OSBI
State Bank Institute of Innovation and Technology
8-2-695, Road No.12, Banjara Hills, Hyderabad - 500034

EMPANELMENT OF E-CONTENT DEVELOPMENT VENDORS

State Bank of India invites applications for award of contract to the vendors i.e. selected bidder for development of e-Content (e-Lessons) to be hosted on the Bank's e-Learning portal. Request for Proposal (RFP) is available under the head "Procurement News" at our Bank's website <https://bank.sbi/web/sbi-in-the-news/procurement-news>. Last date for submitting the application is 26.12.2022.

Place: Hyderabad
Date: 09.12.2022 Deputy General Manager (Systems)

Gulf Quality Endurance Passion

Gulf Oil Lubricants India Limited
CIN: L23203MH2008PLC287060
Regd. Office: In Centre, 48/50, M.I.D.C., 12th Road, Andheri (East), Mumbai 400093
Phone: +91 22 6848 7777 Website: www.gulfoilindia.com
Email: secretariat@gulfoil.co.in

SHAREHOLDERS NOTICE FOR TRANSFER OF UNCLAIMED DIVIDEND AND EQUITY SHARES OF THE COMPANY TO INVESTOR EDUCATION AND PROTECTION FUND (IEPF) ACCOUNT

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TENDER CARE — Advertiser

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Speaking at the occasion, Shri Umesh Sharad Wagh, IRS, Dy. Chairman, JNPA, stated, "JNPA has taken several green initiatives with a view to reducing carbon footprints which includes the use of solar power supply, e vehicles, Shore Power Supply, etc. It is essential that investments are made in green infrastructure, including zero-carbon energy zones linked to the port and shipping sector. JNPA is committed to sustainable development. We also have a tree plantation drive on a large scale for carbon sink."

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The MoU has been signed in the august presence of Hon'ble Chief Minister of Odisha Sh. Naveen Pattnaik, Hon'ble Power Minister Sh. Pratap Kesar Dev and Sh. Nand Lal Sharma, CMD, SJVN. On this historic occasion, Sh. A.K. Singh, Director (Finance), Sh. S.L. Sharma, CEO (SGEL) along with other senior officials of the state government, SJVN and SGEL were also present.

Sh. Nand Lal Sharma stated that the development of 1000 MW Hydro Electric Project and 2000 MW Solar Power Project will attract an investment of Rs 20,000 Crores in Odisha. The 2000 MW Solar Power Project is expected to generate 4207 MU in first year and a cumulative generation of around 96797 MU over period of 25 years.

No plans to introduce modified NJAC: Centre

SC tells govt collegium system law of land, must be followed

BHAVINI MISHRA
New Delhi, 8 December

The Central government on Thursday said there was no proposal to reintroduce a modified National Judicial Appointments Commission. This was in reply to the question in the Rajya Sabha on judicial appointments.

The Centre said that as of now there was a proposal for appointing Supreme Court judges and eight for High Court judges, recommended by the Supreme Court collegium.

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This came on the day the Supreme Court told Attorney General R Venkataratnam to "advise" Union ministers to exercise some control over their public criticism of the collegium.

The Supreme Court said the statements made recently were "not being taken very well". The court also told the Central government the collegium system was the "law of the land", which should be followed, and the argument by the Centre that some people in the judicial fraternity were against it "holds no water".



SC has observed that comments by govt functionaries are "not well taken"

"Just because there are some sections of the society who express a view against the Collegium system, it will not cease to be the law of the land," the court said.

A Bench led by Justice Sanjay Kishan Kaul said the Constitution Bench judgments ("the judges' case") that laid down the collegium system for judges' appointments must be followed.

The court told Venkataratnam that if all in society followed their own law, there would be a breakdown.

The attorney general argued before the court there were two instances of the

Supreme Court collegium dropping the names sent back by the Centre and this gave grounds to question the appointments. However, the Centre replied to this saying this did not give the government the licence to ignore the Constitution Bench judgment, which said that collegium reiterations were binding.

The Bench, which comprised Justice Abhay Soka and Justice Vikram Nath, apart from Justice Kaul, noted it was not aware under what circumstances the collegium earlier dropped the two referred names. The hearing was going on in a contempt petition filed by the Advocates Association of Bangalore against the Centre for not adhering to the time limit for judicial appointments. A PIL (public interest litigation) petition on the same lines was also filed by the NGO Centre for Public Interest Litigation in 2018, which was listed with the other on Thursday.

The attorney general said he had discussions with the ministry after a similar concern was raised by the court and sought more time to discuss the matter. "Attorney, you will have to do a little better. How do we sort out these issues? There is some kind of an infinite battle," Justice Kaul said.

The Bench noted the Centre recently sent back 19 names, including 10 names reiterated by the collegium. The Bench expressed its disapproval of the status report filed by the attorney general that the Memorandum of Procedure (MOP) for the appointment of judges needed reconsideration.

भारतीय कॉन्टेनर निगम लिमिटेड
Container Corporation of India Ltd.
(Incorporated in India) (A Govt. of India Undertaking)
NDC New WDP Building, 2nd Floor, Chhatrapati Shivaji Maharaj, New Delhi-110023

NOTICE INVITING E-TENDER (NIT)
E-Tender No. CONAREA-HVZ/PS/1222/19

E-tender are invited in two lots system are invited from the interested parties for Containers Repair Facility to carry all major and minor repairs of damaged ISO Domestic (DSO) containers per ICL specification including arrangement of a pre and post repair survey/verification, as required, at Container Freight Station, Visakhapatnam (Vizag) and other locations (i.e. Rajahmundry, Kakinada and other areas under Vizag). Last date of submission of e-bid online is on 27.12.2022 upto 15.00 hrs and opening of the e-bids online on 28.12.2022 at 11.30 hrs. For brief NIT, please log on concorindia.com/procuregovt.in. For detailed e-tender document and for online submission log on tendermint.com/CCL. Concorindia.com, if any, will be hosted on websites only, before the last date of submission. For any clarification, please contact no. 0891-2762237 and M/s ITI Ltd-011-49424365 for online submission or email sro@concorindia.com.

GM/Vizag, Cluster Head Area-III

TATA POWER
(Corporate Contracts Department)
The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sakar Receiving Station, Near Hotel Leela, Sakar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173971) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER (NIT)

A) The Tata Power Company Limited invites tender from eligible vendors for the following tender packages (Two-part Bidding) in Mumbai:

- 1) OLA for 2 years of Gate branding work across Transmission division (Package Reference: CC22RMR101).

For downloading the Tender documents (including procedure for participation in tender), please visit Tender document on website <https://www.tatapower.com>. Last day for submission through e-tender system is 15.00 hrs of 19th Dec 22. Further communication shall be with participating bidders only, through Tata power e-tender system.

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF BHAVISHYA ALLIANCE CHILD NUTRITION INITIATIVES

1 Name of corporate person	Bhavishya Alliance Child Nutrition Initiatives
2 Date of incorporation of corporate person	30 October, 2010
3 Authority under which corporate person is incorporated / registered	Registrar of Companies, Mumbai
4 Corporate Identity Number of Corporate person	U93090MH2010NPL208544
5 Address of the registered office and principal office (if any) of Corporate person	Unilever House, B. D. Sawant Marg, Chakala, Andheri (East), Mumbai- 400099
6 Liquidation commencement date of corporate person	8th December, 2022
7 Name, Address, Email Address, Telephone Number and the Registration number of the liquidator	Name: Kumudini Bhalekar Address: Ecstasy, 803/804, 9th Floor, City of Joy, J.S.D. Road, Mulund (W), Mumbai-400089 Email ID: kumudini@paranape@mmjc.in Telephone number: 022-21678102 Registration number: IBBI/IA-002/IP-NO-0092017-18-10242
8 Last date for submission of claims	31st January, 2023

Notice is hereby given that the Bhavishya Alliance Child Nutrition Initiatives has commenced voluntary liquidation on 8th December, 2022. The stakeholders of Bhavishya Alliance Child Nutrition Initiatives are hereby called upon to submit a proof of their claims, on or before 31st January, 2023 to the liquidator at the address as mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 8th December, 2022 For Bhavishya Alliance Child Nutrition Initiatives
Place: Mumbai Kumudini Bhalekar Liquidator
Email: kumudini@paranape@mmjc.in | Reg No: IBBI/IA-002/IP-NO-0092017-18-10242
Address: Ecstasy, 803/804, 9th Floor, City of Joy, J.S.D. Road, Mulund (W), Mumbai 400089 | AFA Valid up to: 20/03/2023

OSBI
State Bank Institute of Innovation and Technology
8-2-695, Road No.12, Banjara Hills, Hyderabad - 500034

EMPANELMENT OF E-CONTENT DEVELOPMENT VENDORS

State Bank of India invites applications for award of contract to the vendors i.e. selected bidder for development of e-Content (e-Lessons) to be hosted on the Bank's e-Learning portal. Request for Proposal (RFP) is available under the head "Procurement News" at our Bank's website <https://bank.sbi/web/sbi-in-the-news/procurement-news>. Last date for submitting the application is 26.12.2022.

Place: Hyderabad
Date: 09.12.2022 Deputy General Manager (Systems)

Gulf Quality Endurance Passion

Gulf Oil Lubricants India Limited
CIN: L23203MH2008PLC287060
Regd. Office: In Centre, 48/50, M.I.D.C. 12th Floor, Andheri (East), Mumbai 400093
Phone: +91 22 6848 7777 Website: www.gulfoilindia.com
Email: secretariat@gulfoil.co.in

SHAREHOLDERS NOTICE FOR TRANSFER OF UNCLAIMED DIVIDEND AND EQUITY SHARES OF THE COMPANY TO INVESTOR EDUCATION AND PROTECTION FUND (IEPF) ACCOUNT

NOTICE is hereby published pursuant to Rule 63(a) of the Investor Education and Protection Fund (Accounting, Audit, Transfer and Refund) Rules, 2016 as amended from time to time ("the Rules") read with section 124(6) of the Companies Act, 2013 ("the Act").

The Rules, among other matters, contain provisions for transfer in the name of Investor Education and Protection Fund, all shares in respect of which dividend has not been claimed by shareholders for seven consecutive years. Accordingly, the interim dividend declared for the financial year 2015-16 lying unpaid/unclaimed for a period of seven consecutive years or more as on March 15, 2023 will be transferred to Investor Education and Protection Fund ("IEPF"). Further shares held by the shareholders who have not encashed any dividend warrant during last seven years, will also be transferred to IEPF under the Act and the Rules. The granular details of such dividend and shares transfer are available on the website of the Company <https://www.gulfoilindia.com/investors/investor-information/unpaid-dividend/>. All benefits accruing on such shares, if any, shall also be transferred to IEPF in compliance of the Rules. The shareholders may claim the shares transferred to IEPF along with the benefits accrued thereon, from time to time, after following the procedure laid down in the Rules. The Company has already sent a specific communication to the concerned shareholders at their address registered with the Company, inter alia, providing the details of the shares being transferred to the Investor Education and Protection Fund for taking appropriate action. Details of unclaimed dividend and such shareholders including their folio number/DP-ID-Client ID are also available on the Company's website www.gulfoilindia.com.

The concerned shareholders of the Company are hereby requested to claim the interim dividend declared during the financial year 2015-16 and onwards by making an application to our Registrar and Share Transfer Agent at the co-ordinates indicated below with necessary documents supporting their dividend claim. If no valid claim is received on or before 20th February 2023, the Company will proceed to transfer such shares in respect of which 7 years have been completed, to the IEPF Authority within the prescribed period of 30 days for transfer without further notice in the following manner:

- Shares held in physical form - the Company will issue new share certificate(s) in lieu of the original share certificate(s) for converting the said shares into demat form, by completion of necessary formalities. Thereafter, the said shares would be transferred in favour of the IEPF Authority. The original share certificate(s) registered in your name will be automatically cancelled and deemed non-negotiable.
- Shares held in demat form - the Company shall inform the depository by way of corporate action for transfer of shares lying in your demat account to DEMAT Account of the Authority opened by the Authority for the said purpose.

Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and equity shares transferred to the IEPF Authority pursuant to the said Rules.

However, the concerned shareholders may note that, upon such shares, they can still claim the said shares along with the dividend(s) from the Investor Education and Protection Fund, for which details are available at www.iepf.gov.in. In case you have any queries, please contact the Registrar and Share Transfer Agents of the Company at the following address:

KFin Technologies Limited,
Unit: Gulf Oil Lubricants India Limited
Selenium Tower B, Plot 31 & 32, Financial District, Nanaranga, Serilingampally
MIDC, Hyderabad - 500032, Telangana
Tel-Fax No: 1800-395-4001; Email: enward.ris@kfinetech.com

For Gulf Oil Lubricants India Limited
Place: Mumbai
Date: December 09, 2022
Company Secretary & Compliance Officer
HINDUJIA GROUP

Parliament gives nod to Wild Life (Protection) Amendment Bill

Parliament on Thursday passed the Wild Life (Protection) Amendment Bill which seeks better management of protected areas and also provides for certain permitted activities like grazing or movement of livestock and bona fide use of drinking and household water by local communities.

The bill was passed in Rajya Sabha by a voice vote. Lok Sabha had cleared the legislation in August.

WINTER SESSION IN THE HOUSE

India: In touch with Russia, Ukraine

India has called on Russia and Ukraine to return to the path of diplomacy and dialogue and end their ongoing conflict, the Ministry of External Affairs (MEA) said on Thursday. MEA also said that India has consistently called for immediate cessation of hostilities.

Bill to promote use of non-fossil fuels introduced in RS

A bill that seeks to promote the use of non-fossil fuels, including ethanol, green hydrogen and biomass, was introduced in Rajya Sabha.

The Energy Conservation (Amendment) Bill, 2022, is also aimed at helping the country achieve its international commitments on climate change. The legislation was cleared by Lok Sabha in August this year. Power Minister K R Singh said the country is working to reduce emissions although its per capita emissions are about one third of the global average.

ACCENT REGION

RAJASTHAN Rural tourism policy promises jobs

ANIL SHARMA
Jaipur, 8 December

The Rajasthan government has started a rural tourism scheme, offering concessions to prospective investors.

"According to the policy, the state government will promote tourism units that showcase rural life, art, culture, and heritage," a senior tourism department said.

Local people in rural areas are expected to get employment through this scheme, called Rajasthan Rural Tourism Scheme. Various spots are being offered under it. There will be concession in stamp duty. In the beginning 25 per cent stamp duty will be payable, but after the start of the tourism unit and on submitting the certificate, the amount will be reimbursed.

Other benefits include the following: Reimbursing payable and deposited state goods and services tax for 10 years; an interest subsidy of 9 per cent instead of 8 per cent on loans up to ₹25 lakh under the Mukhyamantri Laghu Udyog Protsahan Yojana; land conservation and building plan approval will not be applicable to rural tourism units; promoting rural tourism in areas under the forest department in accordance with the provisions of the State Eco Tourism Policy; and approval and benefits on priority to local folk artists and handicraftsmen and rural start-ups.

The other highlight of the scheme is promoting rural guest houses with 6-10 rooms. Agriculture tourism units will be



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set up on farm land on areas ranging from 2,000 square metres to two hectares (one hectare is roughly 10,000 square metres). On average, 20-25 million tourists, domestic and foreign, visit the state every year.

Camping sites can be set up on agricultural land on a minimum area of 1,000 square metres and on a maximum of 1 hectare.

Caravan parks will be set up on a minimum area of 1,000 square metres and on a maximum of 1 hectare, on which facilities to park vehicles of guests will be developed. The "Home Stay" (paying guest house) scheme, issued earlier by the tourism department, will be implemented in the rural areas. In this, houses with up to five rooms will be available for tourists.

MADHYA PRADESH Tax sops for craft paper, textile, pharma units

SANDEEP KUMAR
Bhopal, 8 December

The Madhya Pradesh government is leaning no stone unturned to facilitate investment assistance to various sectors.

In a recent meeting of the Cabinet Committee on Investment Promotion, led by Chairman and Chief Minister Shri Rajendra Singh Chouhan, the government decided to give concessions to reduce tax rates and other facilities for four upcoming projects. These include those of Amrit Papers, Alembic Pharmaceuticals, Swaraj Suits, and Maral Overseas. These units will invest more than ₹70 crore, giving jobs to 4,000 people.

The state government has also announced special packages for textile and large-scale garment units. Amrit Papers will start a craft paper unit in Dhar district with a fixed capital investment of ₹40 crore. About 341 persons will get employment in this.

A drug manufacturing unit is being set up by Alembic Pharmaceuticals with an investment of ₹217 crore, which is proposed to provide employment to 600 people. Apart from this, a yarn-manufacturing unit is being set up by Swaraj Suits in Neemuch district at a cost of ₹125 crore, which will provide employment to 282 people.

Maral Overseas' investment of ₹290 crore will create 3,000 jobs.

CHHATTISGARH

Paddy procurement gathers pace

R KRISHNA DAS
Raipur, 8 December

Paddy procurement for the kharif marketing season 2022-23 is progressing smoothly across Chhattisgarh even as the state government procured over 3 million tonnes (MT) till early this week.

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Supreme Court collegium dropping the names sent back by the Centre and this gave grounds to question the appointments. However, the Centre replied to this saying this did not give the government the licence to ignore the Constitution Bench judgment, which said that collegium recommendations were binding.

The Bench, which comprised Justice Abhay Oka and Justice Vikram Nath, apart from Justice Kaul, noted it was not aware under what circumstances the collegium earlier dropped the two referred names. The hearing was going on in a contempt petition filed by the Advocates Association of Bangalore against the Centre for not adhering to the time limit for judicial appointments. A PIL (public interest litigation) petition on the same lines was also filed by the NGO Centre for Public Interest Litigation in 2018, which was listed with the other on Thursday.

The attorney general said he had discussions with the ministry after a similar concern was raised by the court and sought more time to discuss the matter. "Attorney, you will have to do a little better. How do we sort out these issues? There is some kind of an infinite battle," Justice Kaul said.

The Bench noted the Centre recently sent back 19 names, including 10 names reiterated by the collegium. The Bench expressed its disapproval of the status report filed by the attorney general that the Memorandum of Procedure (MoP) for the appointment of judges needed reconsideration.

भारतीय कंटेनर निगम लिमिटेड
Container Corporation of India Ltd.
(Incorporated in India) (A Public Undertaking)
NOC No. WDP/Paradip, 2nd Floor, Olda Ind. Estate, New Delhi-110023

NOTICE INVITING E-TENDER (NT)
E-Tender No. CONARE-INV/PP/RS/1222/19

E-tender are invited in two lots system for the interested parties for Container Repair Facility to carry all major and minor repairs of damaged ISO Domestic (DSO) containers per ICL specification including arrangement of a pre and post repair survey/verification, as required, at Container Freight Station, Visakhapatnam (Vizag) and other locations (i.e. Rajahmundry, Kakinada and other areas under Vizag). Last date of submission of e-bid online is on 27.12.2022, upto 15.00 hrs and opening of the e-bids online on 28.12.2022 at 11.30 hrs. For brief NIT, please log on concorindia.com/procure.gov.in. For detailed e-tender information and for online submission log on tenderwin.com/CCL. Concorindia.com, if any, will be hosted on websites only, before the last date of submission. For any clarification, please contact no. 0891-2762237 and M/s ITI Ltd-011-49424365 for online submission or email sro@concorindia.com.

GM/Vizag, Cluster Head Area-III

TATA POWER
(Corporate Contracts Department)
The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sakar Receiving Station, Near Hotel Leela, Sakar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173971) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER (NIT)

A) The Tata Power Company Limited invites tender from eligible vendors for the following tender packages (Two-part Bidding) in Mumbai:

- 1) OLA for 2 years of Gate branding work across Transmission division (Package Reference: CC22RBM101).

For downloading the Tender documents (including procedure for participation in tender), please visit Tender document on website <https://www.tatapower.com>. Last day for bid submission through e-tender system is 15.00 hrs of 19th Dec 22. Further communication shall be with participating bidders only, through Tata power e-tender system.

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF BHAVISHYA ALLIANCE CHILD NUTRITION INITIATIVES

1 Name of corporate person	Bhavishya Alliance Child Nutrition Initiatives
2 Date of incorporation of corporate person	30 October, 2010
3 Authority under which corporate person is incorporated / registered	Registrar of Companies, Mumbai
4 Corporate Identity Number of Corporate person	U93090MH2010NPL208544
5 Address of the registered office and principal office (if any) of Corporate person	Unilever House, B. D. Sawant Marg, Chakala, Andheri (East), Mumbai - 400099
6 Liquidation commencement date of corporate person	8th December, 2022
7 Name, Address, Email Address, Telephone Number and the Registration number of the liquidator	Name: Kumudini Bhale Rao Address: Ecstasy, 803/804, 9th Floor, City of Joy, J.S.D. Road, Mulund (W), Mumbai - 400089 Email ID: kumudini@paranajpe@gmail.com Telephone number: 022-21678102 Registration number: IBBI/IA-002/IP-NO-0092017-18/10242
8 Last date for submission of claims	8th January, 2023

Notice is hereby given that the Bhavishya Alliance Child Nutrition Initiatives has commenced voluntary liquidation on 8th December, 2022. The stakeholders of Bhavishya Alliance Child Nutrition Initiatives are hereby called upon to submit a proof of their claims, on or before 8th January, 2023 to the liquidator at the address as mentioned above.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 8th December, 2022 For Bhavishya Alliance Child Nutrition Initiatives
Place: Mumbai Kumudini Bhale Rao
Email: kumudini@paranajpe@gmail.com | Reg No: IBBI/IA-002/IP-NO-0092017-18/10242
Address: Ecstasy, 803/804, 9th Floor, City of Joy, J.S.D. Road, Mulund (W), Mumbai 400089 | AFA Valid up to: 20/03/2023

OSBI
State Bank Institute of Innovation and Technology
8-2-695, Road No.12, Banjara Hills, Hyderabad - 500034

EMPALEMENT OF E-CONTENT DEVELOPMENT VENDORS

State Bank of India invites applications for award of contract to the vendors (i.e., selected bidder) for development of e-Content (e-Lessons) to be hosted on the Bank's e-Learning portal. Request for Proposal (RFP) is available under the head "Procurement News" at our Bank's website <https://bank.sbi/web/sbi-in-head-news/procurement-news>. Last date for submitting the application is 26.12.2022.

Place: Hyderabad
Date: 09.12.2022 Deputy General Manager (Systems)

Gulf Quality Endurance Passion

Gulf Oil Lubricants India Limited
CIN: L23203MH2008PLC287060
Regd. Office: In Centre, 48/50, M.I.D.C., 12th Road, Andheri (East), Mumbai 400093
Phone: +91 22 6848 7777 Website: <http://www.gulfoilindia.com>
Email: secretariat@gulfoil.co.in

SHAREHOLDERS NOTICE FOR TRANSFER OF UNCLAIMED DIVIDEND AND EQUITY SHARES OF THE COMPANY TO INVESTOR EDUCATION AND PROTECTION FUND (IEPF) ACCOUNT

NOTICE is hereby published pursuant to Rule 63(a) of the Investor Education and Protection Fund (Accounting, Audit, Transfer and Refund) Rules, 2016 as amended from time to time ("the Rules") read with section 124(6) of the Companies Act, 2013 ("the Act").

The Rules, among other matters, contain provisions for transfer in the name of Investor Education and Protection Fund, all shares in respect of which dividend has not been claimed by shareholders for seven consecutive years.

Accordingly, the interim dividend declared for the financial year 2015-16 lying unpaid/unclaimed for a period of seven consecutive years or more as on March 13, 2023 will be transferred to Investor Education and Protection Fund ("IEPF"). Further shares held by the shareholders who have not encashed any dividend warrant during last seven years, will also be transferred to IEPF under the Act and the Rules. The granular details of the dividend and shares transfer are available on the website of the Company <https://www.gulfoilindia.com/investors/investor-information/unpaid-dividend/>. All benefits accruing on such shares, if any, shall also be transferred to IEPF in compliance of the Rules. The shareholders may claim the shares transferred to IEPF along with the benefits accrued thereon, from time to time, after following the procedure laid down in the Rules. The Company has already sent a specific communication to the concerned shareholders at their address registered with the Company, inter alia, providing the details of the shares being transferred to the Investor Education and Protection Fund for taking appropriate action. Details of unclaimed dividend and shares shareholders including their folio number/DP ID-Client ID are also available on the Company's website www.gulfoilindia.com.

The concerned shareholders of the Company are hereby requested to claim the interim dividend declared during the financial year 2015-16 and onwards by making an application to our Registrar and Share Transfer Agent at the co-ordinates indicated below with necessary documents supporting their dividend claim. If no valid claim is received on or before 20th February 2023, the Company will proceed to transfer such shares in respect of which 7 years have been completed, to the IEPF Authority within the prescribed period of 30 days for transfer without further notice in the following manner:

- Shares held in physical form - the Company will issue new share certificate(s) in lieu of the original share certificate(s) for converting the said shares into demat form, by completion of necessary formalities. Thereafter, the said shares would be transferred in favour of the IEPF Authority. The original share certificate(s) registered in your name will be automatically cancelled and deemed non-negotiable.
- Shares held in demat form - the Company shall inform the depository by way of corporate action for transfer of shares lying in your demat account to DEMAT Account of the Authority opened by the Authority for the said purpose.

Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and equity shares transferred to the IEPF Authority pursuant to the said Rules.

However, the concerned shareholders may note that, upon such shares, they can still claim the said shares along with the dividend(s) from the Investor Education and Protection Fund, for which details are available at www.iepf.gov.in.

In case you have any queries, please contact the Registrar and Share Transfer Agents of the Company at the following address:

KFin Technologies Limited,
Unit: Gulf Oil Lubricants India Limited
Selenium Tower B, Plot 31 & 32, Financial District, Nanaranga, Serilingampally Mandal, Hyderabad - 500032, Telangana
Toll-Free No: 1800-395-4001; Email: enward.ris@kfin.tech

For Gulf Oil Lubricants India Limited
Place: Mumbai
Date: December 09, 2022
Company Secretary & Compliance Officer
HINDUJA GROUP

Parliament gives nod to Wild Life (Protection) Amendment Bill

Parliament on Thursday passed the Wild Life (Protection) Amendment Bill which seeks better management of protected areas and also provides for certain permitted activities like grazing or movement of livestock and bona fide use of drinking and household water by local communities. The bill was passed in Rajya Sabha by a voice vote. Lok Sabha had cleared the legislation in August.

WINTER SESSION IN THE HOUSE

India: In touch with Russia, Ukraine
India has called on Russia and Ukraine to return to the path of diplomacy and dialogue and end their ongoing conflict, the Ministry of External Affairs (MEA) said on Thursday. MEA also said that India has consistently called for immediate cessation of hostilities.

Bill to promote use of non-fossil fuels introduced in RS

A bill that seeks to promote the use of non-fossil fuels, including ethanol, green hydrogen and biomass, was introduced in Rajya Sabha. The Energy Conservation (Amendment) Bill, 2022, is also aimed at helping the country achieve its international commitments on climate change. The legislation was brought by Lok Sabha in August this year. Power Minister R K Singh said the country is working to reduce emissions although its per capita emissions are about one third of the global average.

ACCENT REGION

RAJASTHAN Rural tourism policy promises jobs

ANIL SHARMA
Jaipur, 8 December

The Rajasthan government has started a rural tourism scheme, offering concessions to prospective investors.

"According to the policy, the state government will promote tourism units that showcase rural life, art, culture, and heritage," a senior tourism department said.

Local people in rural areas are expected to get employment through this scheme, called Rajasthan Rural Tourism Scheme. Various spots are being offered under it. There will be concession in stamp duty. In the beginning 25 per cent stamp duty will be payable, but after the start of the tourism unit and on submitting the certificate, the amount will be reimbursed.

Other benefits include the following: Reimbursing payable and deposited state goods and services tax for 10 years; an interest subsidy of 9 per cent instead of 8 per cent on loans up to ₹25 lakh under the Mukhyamantri Laghu Udyog Protsahan Yojana; land conservation and building plan approval will not be applicable to rural tourism units; promoting rural tourism in areas under the forest department in accordance with the provisions of the State Eco Tourism Policy; and approval and benefits on priority to local folk artists and handicraftsmen and rural start-ups.

The other highlight of the scheme is promoting rural guest houses with 6-10 rooms. Agriculture tourism units will be



Tourism units that showcase rural life, art, culture, and heritage will be promoted

set up on farm land on areas ranging from 2,000 square metres to two hectares (one hectare is roughly 10,000 square metres).

On average, 20-25 million tourists, domestic and foreign, visit the state every year.

Camping sites can be set up on agricultural land on a minimum area of 1,000 square metres and on a maximum of 1 hectare.

Caravan parks will be set up on a minimum area of 1,000 square metres and on a maximum of 1 hectare, on which facilities to park vehicles of guests will be developed. The "Home Stay" (paying guest house) scheme, issued earlier by the tourism department, will be implemented in the rural areas. In this, houses with up to five rooms will be available for tourists.

MADHYA PRADESH Tax sops for craft paper, textile, pharma units

SANDEEP KUMAR
Bhopal, 8 December

The Madhya Pradesh government is leaning no stone unturned to facilitate investment assistance to various sectors.

In a recent meeting of the Cabinet Committee on Investment Promotion, led by Chairman and Chief Minister Shri Rajendra Singh Chouhan, the government decided to give concessions to electricity rates and other facilities for four upcoming projects. These include those of Amrit Papers, Alembic Pharmaceuticals, Swaraj Suits, and Maral Overseas. These units will invest more than ₹70 crore, giving jobs to 4,000 people.

The state government has also announced special packages for textile and large-scale garment units. Amrit Papers will start a craft paper unit in Dhar district with a fixed capital investment of ₹40 crore. About 341 persons will get employment in this.

A drug manufacturing unit is being set up by Alembic Pharmaceuticals with an investment of ₹27 crore, which is proposed to provide employment to 600 people. Apart from this, a yarn-manufacturing unit is being set up by Swaraj Suits in Neemuch district at a cost of ₹125 crore, which will provide employment to 282 people.

Maral Overseas' investment of ₹290 crore will create 3,000 jobs.

CHHATTISGARH

Paddy procurement gathers pace

R KRISHNA DAS
Raipur, 8 December

Paddy procurement for the kharif marketing season 2022-23 is progressing smoothly across Chhattisgarh even as the state government procured over 3 million tonnes (MT) till early this week.

The state government started the paddy procurement from November 1 and it would continue till January 31.

Chhattisgarh is among the few states in the country that is purchasing paddy from the farmers at minimum support

price (MSP). The Bhupesh Baghel government is paying a bonus to the farmers under the Rajiv Gandhi Naya Yojana and facilitating them to get ₹2,500 for a quintal of yield.

Against the ₹8 MT of paddy procurement in the last kharif marketing season, the Chhattisgarh government has set a target of 11 MT this year. A statement issued by the Baghel government said 3.03 MT of paddy has been purchased by the state till Monday.

Against the purchase, nearly ₹6,365 crore has been paid to 8,20,852 farmers.

The entire system is being closely monitored so that farmers do not face any kind of problem while selling paddy, the statement said. It added that a sufficient quantity of gunny bags is available in all the procurement centres.

The officials said due to proper arrangements for paddy procurement, farmers are reaching the procurement centres with great enthusiasm and the process is smooth. The "Token Tumbhar Haath (Token at your hand)" mobile app has been developed for the convenience of farmers coming to sell their paddy.

TENDER CARE — Advertiser

JNPA CONDUCTS WORKSHOP ON 'GREEN PORT INITIATIVE' TO STRENGTHEN COMMITMENT TOWARDS SUSTAINABLE DEVELOPMENT

Jawaharlal Nehru Port Authority (JNPA), India's best-performing Port, organized a workshop on 'Green Port Initiative'. The workshop was inaugurated by Shri Umesh Sharad Wagh, I.R.S. Dy. Chairman, JNPA in the presence of all the HODs and JNPA officials. The objective of the workshop was to create awareness about green shipping, the use of alternative fuels, and sustainable development.

Speaking at the occasion, Shri Umesh Sharad Wagh, I.R.S. Dy. Chairman, JNPA, stated, "JNPA has taken several green initiatives with a view to reducing carbon footprints which includes the use of solar power supply, e vehicles, Shore Power Supply, etc. It is essential that investments are made in green infrastructure, including zero-carbon energy zones linked to the port and shipping sector. JNPA is committed to sustainable development. We also have a tree plantation drive on a large scale for carbon sink."

GAIL (INDIA) INTEGRATES WITH INTERACTIONS

GAIL (India) Ltd has integrated with INTERACTIONS, a global initiative to create connections between Nature, Humans and Animals through Biodiversity, Climate Change, Environment and Water Risks. The Asian premier of INTERACTIONS was held during International Film Festival of India (IFFI) in Goa recently. INTERACTIONS comprises of 12 short films produced by Art for the World (Geneva, Switzerland) with the participation of 12 international film-makers being produced by AFTW under the auspices of UN's COP15 (Conference of the United Nations on Biodiversity) and WFP (World Academy of Art and Science). These thematic films include Nature Conservation, Climate Change, Ecosystems & Biodiversity, Deforestation, Water Risks, Health & Animal Rights. These 12 short films also include Indian short film by the acclaimed Indian National Award Winning Director Padmeshree Nila Madhab Panda, that is included in the anthology, is based on the vagaries of the conflict areas between humanity and wild animals, and touches upon serious and urgent topics like protection of elephant corridors and preserving Nature, Biodiversity and Habitats.

SPECIAL LOAN CAMP AT REPCO BANK

Repcobank, a Govt. of India Enterprise, celebrating its 54th foundation year, on this occasion, the Bank conducted a Special Loan Camp on 05-12-2022. This loan camp was inaugurated by its Managing Director, R. S. Isabella by lighting "Kuthuvilakku". On the occasion, Director informed that the Loan camp period is about one month is upto 05-01-2023. During this camp period 50% of processing fee concession and also lower rate of interest for loans based on their CIBIL Scores to all customers. She requested customers to utilize this opportunity for the above benefit. She also handed over the in-principle agreed letters to the Customers on the spot. The Managing Director, R. S. Isabella thanked all the customers for the continuous support and patronage.

TATA POWER DELHI DISTRIBUTION LIMITED WINS INNOVATION WITH IMPACT AWARD

Tata Power Delhi Distribution Limited (Tata Power-DDL), a leading power distribution company serving a population of 7 million in the national capital, has been conferred with the 10th Innovation with Impact Award in the 'Quality of Service and Customer Empowerment' category. The Award ceremony was a part of 16th India Energy Summit organized by Indian Chamber of Commerce (ICC) at New Delhi. Tata Power-DDL has been honoured with the prestigious award for its system efficiency and outstanding contributions for its commitment towards its consumers. The award assesses the performance of distribution utilities on parameters relating to the quality of services being delivered to the end consumers. Over the years the company has incorporated innovative technology in the field of power distribution and provided the best quality services to its consumers with high efficiency.

NHB RELEASES NHB RESIDEX FOR QUARTER ENDED SEPTEMBER 2022

National Housing Bank releases the NHB RESIDEX for Quarter ended September 2022. The Housing Price Index (HPI) tracks the movement in prices of residential properties in select 50 cities on quarterly basis with FY 2017-18 as the base year. The 50 city HPI based on valuation prices of properties collected from Primary Lending Institutions (PLI) at Assessment Prices recorded an annual increase (Y-o-Y) of 7.4% in Q3 September 2022 as compared with 2.7% a year ago. The annual change in HPI at Assessment Price varied widely across the cities – ranging from an increase of 20.2% (Gandhinagar) to a decline of 2.3% (Bhamburda). Out of the 50 cities, 46 cities registered increase in the index whereas 4 cities registered decline on an annual basis. All of the eight major metros of the country viz., Ahmedabad (13.9%), Bengaluru (6.0%), Chennai (11.6%), Delhi (6.7%), Hyderabad (10.9%), Kolkata (6.8%), Mumbai (2.4%) & Pune (5.0%) recorded increase in the index on an annual basis.

SJVN SIGNS MOU FOR 3000 MW HYDRO & SOLAR POWER PROJECTS DURING MAKE IN ODISHA CONCLAVE 2022

Sh. Nand Lal Sharma, Chairman & Managing Director, SJVN recently informed that a Memorandum of Understanding (MoU) has been signed between SJVN's wholly owned subsidiary SJVN Green Energy Limited (SGEL) and Grid Corporation of Odisha (GRIDCO) at Bhubaneswar. The MoU has been inked for developing 1000 MW Hydro Electric Project and 2000 MW Solar Power Project in Odisha by incorporating a Joint Venture Company. The MoU has been signed in the august presence of Hon'ble Chief Minister of Odisha Sh. Nara Chandrababu Naidu, Hon'ble Power Minister Sh. Pratap Kesar Dev and Sh. Nand Lal Sharma, CMD, SJVN. On this historic occasion, Sh. A.K. Singh, Director (Finance), Sh. S.L. Sharma, CEO (SGEL) along with other senior officials of the state government, SJVN and SGEL were also present. Sh. Nand Lal Sharma stated that the development of 1000 MW Hydro Electric Project and 2000 MW Solar Power Project will attract an investment of Rs 20,000 Crores in Odisha. The 2000 MW Solar Power Project is expected to generate 4207 MU in first year and a cumulative generation of around 96797 MU over period of 25 years.

No plans to introduce modified NJAC: Centre

SC tells govt collegium system law of land, must be followed

BHAVINI MISHRA
New Delhi, 8 December

The Central government on Thursday said there was no proposal to reintroduce a modified National Judicial Appointments Commission. This was in reply to the question in the Rajya Sabha on judicial appointments.

The Centre said that as of now there was a proposal for appointing Supreme Court judges and eight for High Court judges, recommended by the Supreme Court collegium.

The Centre further said of the 34-judge strength of the Supreme Court, 27 were there. Similarly in High Courts, in the sanctioned strength of 1,108, 778 judges are working, which means 330 vacancies.

This came on the day the Supreme Court told Attorney General R Venkataramani to "advise" Union ministers to exercise some control over their public criticism of the collegium.

The Supreme Court said the statements made recently were "not being taken very well". The court also told the Central government the collegium system was the "law of the land", which should be followed, and the argument by the Centre that some people in the judicial fraternity were against it "holds no water".



SC has observed that comments by govt functionaries are "not well taken"

"Just because there are some sections of the society who express a view against the collegium system, it will not cease to be the law of the land," the court said.

A Bench led by Justice Sanjay Kishan Kaul said the Constitution Bench judgments ("the judges' case") that laid down the collegium system for judges' appointments must be followed.

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भारतीय कंटेनर निगम लिमिटेड
Container Corporation of India Ltd.
(संप्रति एन.टी. लि. के अंतर्गत) (A Subsidiary of India Underwriting)
NCT No. WDP Panel, 2nd Floor, Chhatra Ind. Estate, New Delhi-110023

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E-Tender No. CON/AREA-HV/P/CRS/1222/19

E-tender are invited in two lots system are invited from the interested parties for Container Repair Facility to carry all major and minor repairs of damaged ISO Domestic (DSO) containers per ICL specification including arrangement of a pre and post repair survey/verification, as required, at Container Freight Station, Visakhapatnam (Vizag) and other locations (i.e. Rajahmundry, Kakinada and other areas under Vizag). Last date of submission of e-bid online is on 27.12.2022, up to 15.00 hrs and opening of the e-bids online on 28.12.2022 at 11.30 hrs. For brief NIT, please log on concorindia.com/procuregovt.in. For detailed e-tender document and for online submission log on tenderwin.com/CCOL. Concorindia/india, if any, will be hosted on websites only, before the last date of submission. For any clarification, please contact no. 0891-2762237 and M/s ITI Ltd-011-49424365 for online submission or email sro@concorindia.com.

66
G/Wizag, Cluster Head Area-III

TATA POWER
(Corporate Contracts Department)
The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sakar Receiving Station, Near Hotel Leela, Sakar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173971) CIN: L28920MH1919PLC000567

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- 1) OLA for 2 years of Gate branding work across Transmission division (Package Reference: CC22RMR101).

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FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF BHAVISHYA ALLIANCE CHILD NUTRITION INITIATIVES

1 Name of corporate person	Bhavishya Alliance Child Nutrition Initiatives
2 Date of incorporation of corporate person	30 October, 2010
3 Authority under which corporate person is incorporated / registered	Registrar of Companies, Mumbai
4 Corporate Identity Number of Corporate person	U93090MH2010NP028544
5 Address of the registered office and principal office (if any) of Corporate person	Unilever House, B. D. Sawant Marg, Chakala, Andheri (East), Mumbai - 400099
6 Liquidation commencement date of corporate person	8th December, 2022
7 Name, Address, Email Address, Telephone Number and the Registration number of the liquidator	Name: Kumudini Bhale Rao Address: Ecstasy, 803/804, 9th Floor, City of Joy, J.S.D Road, Mulund (W), Mumbai - 400089 Email ID: kumudini@paranape.com Telephone number: 022-21678102 Registration number: IBBI/PA-002/IP-N000992017-18/10242
8 Last date for submission of claims	30th January, 2023

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Date: 9th December, 2022 For Bhavishya Alliance Child Nutrition Initiatives
Place: Mumbai Kumudini Bhale Rao
Email: kumudini@paranape.com (Reg No: IBBI/PA-002/IP-N000992017-18/10242 Address: Ecstasy, 803/804, 9th Floor, City of Joy, J.S.D Road, Mulund (W), Mumbai 400089 | AFA Valid up to: 25/03/2023)

OSBI
State Bank Institute of Innovation and Technology
8-2-695, Road No.12, Banjara Hills, Hyderabad - 500034

EMPALEMENT OF E-CONTENT DEVELOPMENT VENDORS

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Date: 09.12.2022 Deputy General Manager (Systems)

Gulf Quality Endurance Passion

Gulf Oil Lubricants India Limited
CIN: L23203MH2008PLC28760
Regd. Office: In Centre, 48/50, M.I.D.C., 12th Road, Andheri (East), Mumbai 400093
Phone: +91 22 6848 7777 Website: <http://www.gulfoilindia.com>
Email: secretariat@gulfoil.co.in

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NOTICE is hereby published pursuant to Rule 63(a) of the Investor Education and Protection Fund (Accounts, Audit, Transfer and Redemption) Rules, 2016 as amended from time to time ("the Rules") read with section 124(6) of the Companies Act, 2013 ("the Act").

The Rules, among other matters, contain provisions for transfer in the name of Investor Education and Protection Fund, all shares in respect of which dividend has not been claimed by shareholders for seven consecutive years.

Accordingly, the interim dividend declared for the financial year 2015-16 lying unpaid/unclaimed for a period of seven consecutive years or more as on March 15, 2023 will be transferred to Investor Education and Protection Fund ("IEPF"). Further shares held by the shareholders who have not encashed any dividend warrant during last seven years, will also be transferred to IEPF under the Act and the Rules. The granular details of dividend and shares transfer are available on the website of the Company <https://www.gulfoilindia.com/investors/investor-information/unpaid-dividend/>. All benefits accruing on such shares, if any, shall also be transferred to IEPF in compliance of the Rules. The shareholders may claim the shares transferred to IEPF along with the benefits accrued thereon, from time to time, after following the procedure laid down in the Rules. The Company has already sent a specific communication to the concerned shareholders at their address registered with the Company, inter alia, providing the details of the dividend and shares transfer as well as the procedure for claiming the shares in appropriate action. Details of unclaimed dividend and such shareholders including their folio number/DP-ID-Client ID are also available on the Company's website www.gulfoilindia.com.

The concerned shareholders of the Company are hereby requested to claim the interim dividend declared during the financial year 2015-16 and onwards by making an application to our Registrar and Share Transfer Agent at the co-ordinates indicated below with necessary documents supporting their claim. If no valid claim is received on or before 20th February 2023, the Company will proceed to transfer such shares in respect of which 7 years have been completed to the IEPF Authority within the prescribed period of 30 days for transfer without further notice in the following manner:

- Shares held in physical form - the share certificate(s) in lieu of the original share certificate(s) for converting the said shares into demat form, by completion of necessary formalities. Thereafter, the said shares would be transferred in favour of the IEPF Authority. The original share certificate(s) registered in your name will be automatically cancelled and deemed non-negotiable.
- Shares held in demat form - the Company shall inform the depository by way of corporate action for transfer of shares lying in your demat account to DEMAT Account of the Authority opened by the Authority for said purpose.

Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and equity shares transferred to the IEPF Authority pursuant to the said Rules.

However, the concerned shareholders may note that, upon such shares, they can still claim the said shares along with the dividend(s) from the Investor Education and Protection Fund, for which details are available at www.iepf.gov.in.

In case you have any queries, please contact the Registrar and Share Transfer Agents of the Company at the following address:

KFin Technologies Limited,
Unit: Gulf Oil Lubricants India Limited
Selenium Tower B, Plot 31 & 32, Financial District, Nanaranga, Serlingampally Mandal, Hyderabad - 500032, Telangana
Tel-Free No: 1800-395-4001; Email: enward_ris@kfintech.com

For Gulf Oil Lubricants India Limited
Place: Mumbai
Date: December 09, 2022
Company Secretary & Compliance Officer
Sd/-
HINDUJA GROUP

Parliament gives nod to Wild Life (Protection) Amendment Bill

Parliament on Thursday passed the Wild Life (Protection) Amendment Bill which seeks better management of protected areas and also provides for certain permitted activities like grazing or movement of livestock and bona fide use of drinking and household water by local communities. The bill was passed in Rajya Sabha by a voice vote. Lok Sabha had cleared the legislation in August.



India: In touch with Russia, Ukraine

India has called on Russia and Ukraine to return to the path of diplomacy and dialogue and end their ongoing conflict, the Ministry of External Affairs (MEA) said on Thursday. MEA also said that India has consistently called for immediate cessation of hostilities.

Bill to promote use of non-fossil fuels introduced in RS

A bill that seeks to promote the use of non-fossil fuels, including ethanol, green hydrogen and biomass, was introduced in Rajya Sabha. The Energy Conservation (Amendment) Bill, 2022, is also aimed at helping the country achieve its international commitments on climate change. The legislation was introduced by Lok Sabha in August this year. Power Minister K R Singh said the country is working to reduce emissions although its per capita emissions are about one third of the global average.

ACCENT REGION

RAJASTHAN

Rural tourism policy promises jobs

ANIL SHARMA
Jaipur, 8 December

The Rajasthan government has started a rural tourism scheme, offering concessions to prospective investors.

"According to the policy, the state government will promote tourism units that showcase rural life, art, culture, and heritage," a senior tourism department said.

Local people in rural areas are expected to get employment through this scheme, called Rajasthan Rural Tourism Scheme. Various spots are being offered under it. There will be concession in stamp duty. In the beginning 25 per cent stamp duty will be payable, but after the start of the tourism unit and on submitting the certificate, the amount will be reimbursed.

Other benefits include the following: Reimbursing payable and deposited state goods and services tax for 10 years; an interest subsidy of 9 per cent instead of 8 per cent on loans up to ₹25 lakh under the Mukhyamantri Laghu Udyog Prottsahan Yojana; land conservation and building plan approval will not be applicable to rural tourism units; promoting rural tourism in areas under the forest department in accordance with the provisions of the State Eco Tourism Policy; and approval and benefits on priority to local folk artists and handicraftsmen and rural start-ups.

The other highlight of the scheme is promoting rural guest houses with 6-10 rooms. Agriculture tourism units will be



Tourism units that showcase rural life, art, culture, and heritage will be promoted

set up on farm land on areas ranging from 2,000 square metres to two hectares (one hectare is roughly 10,000 square metres).

On average, 20-25 million tourists, domestic and foreign, visit the state every year.

Camping sites can be set up on agricultural land on a minimum area of 1,000 square metres and on a maximum of 1 hectare.

Caravan parks will be set up on a minimum area of 1,000 square metres and on a maximum of 1 hectare, on which facilities to park vehicles of guests will be developed. The "Home Stay" (paying guest house) scheme, issued earlier by the tourism department, will be implemented in the rural areas. In this, houses with up to five rooms will be available for tourists.

MADHYA PRADESH

Tax sops for craft paper, textile, pharma units

SANDEEP KUMAR
Bhopal, 8 December

The Madhya Pradesh government is laying no stone unturned to facilitate investment assistance to various sectors.

In a recent meeting of the Cabinet Committee on Investment Promotion, led by Chairman and Chief Minister Shri Rajendra Singh Chouhan, the government decided to give concession on electricity rates and other facilities for four upcoming projects. These include those of Amrit Papers, Alembic Pharmaceuticals, Swaraj Suiting, and Maral Overseas. These units will invest more than ₹70 crore, giving jobs to 4,000 people.

The state government also has announced special packages for textile and large-scale garment units. Amrit Papers will start a craft paper unit in Dhar district with a fixed capital investment of ₹40 crore. About 341 persons will get employment in this.

A drug manufacturing unit is being set up by Alembic Pharmaceuticals with an investment of ₹217 crore, which is proposed to provide employment to 600 people. Apart from this, a yarn-manufacturing unit is being set up by Swaraj Suiting in Neemuch district at a cost of ₹125 crore, which will provide employment to 282 people.

Maral Overseas' investment of ₹290 crore will create 3,000 jobs.

CHHATTISGARH

Paddy procurement gathers pace

R KRISHNA DAS
Raipur, 8 December

Paddy procurement for the kharif marketing season 2022-23 is progressing smoothly across Chhattisgarh even as the state government procured over 3 million tonnes (MT) till early this week.

The state government started the paddy procurement from November 1 and it would continue till January 31.

Chhattisgarh is among the few states in the country that is purchasing paddy from the farmers at minimum support

price (MSP).

The Bhupesh Baghel government is paying a bonus to the farmers under the Rajiv Gandhi Nyay Yojana and facilitating them to get ₹2,500 for a quintal of yield.

Against the ₹8.5 MT of paddy procurement in the last kharif marketing season, the Chhattisgarh government has set a target of 11 MT this year. A statement issued by the Baghel government said 3.03 MT of paddy has been purchased by the state till Monday.

Against the purchase, nearly ₹6,365 crore has been paid to 8,20,852 farmers.

The entire system is being closely monitored so that farmers do not face any kind of problem while selling paddy, the statement said. It added that a sufficient quantity of gunny bags is available in all the procurement centres.

The officials said due to proper arrangements for paddy procurement, farmers are reaching the procurement centres with great enthusiasm and the process is smooth. The "Token Tumbhar Haath (Token at your hand)" mobile app has been developed for the convenience of farmers coming to sell their paddy.

TENDER CARE

— Advertiser

A MEGA SHG OUTREACH CAMP ORGANIZED BY INDIAN BANK

A Mega SHG Outreach camp was organized at Rail Auditorium, Chandrasekharapur, Bhubaneswar on 06.12.2022 by Indian Bank in the august presence of Hon'ble MD & CEO, Shri Shantilal Jain, Smt. Pragyanmita Sahu, Director Department of Financial Institutions, Govt. of Odisha, FGM Bhubaneswar Shri Manoj Das and Binod Kumar Jena, Joint Secretary, Mission Sakshat. Similar Camps are also organized at various locations in the State of Odisha. Mrs Pragyanmita Sahu, Director Institutional Finance, while addressing the gathering advised that SHGs are the backbone of rural population. Timely financing to SHGs empowers the women and make them financially independent. Bank should provide need based timely assistance to SHG. Mr. Shanti Lal Jain in his key note address observed that the Indian Bank is a pioneer in Self Help Group financing. Bank has launched various schemes like SHG Shakti to sanction loans above Rs 10 lakhs to Rs 20 Lakhs without any collateral Security, SHG Nirmal for Water & Sanitation, SHG Grikhalaks for Housing to SHG Members. Bank has organized SHG outreach programme at Rajahmundry 29.10.22 and at Guwahati on 15.11.22. As part of the program was also launching SHG outreach programme at Bhubaneswar. In the outreach program, Bank has sanctioned Rs. 126 Cr. to 2910 SHGs in Odisha State. Besides 729 SHGs of Madhya Pradesh and Chhattisgarh state are also assisted to the tune of Rs 20 Crores. Mr. Manoj Das in his speech encouraged beneficiaries to make judicious use of the financial services offered by the bank.

CANARA BANK E.D. DEBASHISH UKHERJEE VISITS BHUBANESWAR CIRCLE

Review Meet of five ROs/ELB/VAH/LCB/ARM of Circle Bhubaneswar were conducted on 3rd of December, 2022. The occasion was graced by the presence of Sri Debashish Mukherjee, Executive Director of Canara Bank. The review meet commenced with a beautiful invocation followed by auspicious lamp-lighting ceremony. The dignitaries present offered floral tribute to our great visionary founder late Sri Ammalam Subba Rao Pai. The Circle Head Sri B. L. Meena welcomed respected Shri Debashish Mukherjee, Executive Director on behalf of the circle. During interaction and Review session of ELB/VAH/LCB/ MCB / ROs, our beloved Executive Director Shri Debashish Mukherjee motivated them for enhancement of Bank Business. Our Circle Head emphasized on the need to put our best foot forward, to reiterate our circle performance in the quarter ended September, 2022 quarter. ELB/VAH/LCB/ MCB / ROs were reviewed thoroughly and were assured of all the assistance in discharging their duties. After review meet our respected Executive Director Debashish Mukherjee along with Sri B. L. Meena, General Manager, Circle Office, Bhubaneswar also interacted with the HNI Customers and also participated in CanaAdat. Bhubaneswar Circle congratulated Executive Director Sri Debashish Mukherjee on receiving the Bank of the Year India 2022 award. Vote of thanks was delivered by Sri Prakash Pradhan, AGM, CO, Bhubaneswar.



PUNJAB NATIONAL BANK BAGS TWO AWARDS AT THE IBA TECHNOLOGY CONFERENCE, EXPO & AWARDS 2022

Punjab National Bank (PNB), nation's leading public sector bank, won two prestigious awards at the 18th Annual Banking Technology Conference, Expo and Awards 2022. At the conference following the theme of "Future of Digital & Analytics in Banking", PNB was felicitated with the runner-up award for the Best Fintech Collaboration and a special award for Best AI & ML Bank. The award was received by Shri Atul Kumar Goel MD & CEO and Shri Hemant Verma (CGM, IT) of Punjab National Bank from Shri T. Rabi Sankar (Deputy Governor, RBI) in the presence of Chief Guest Shri Ajay Kumar Choudhary (Executive Director, RBI), Shri Sunil Mehta (Chief Executive, IBA) and Shri Gopal Murti Bhagat (Dy. Chief Executive, IBA).

The awards functioned as a Best Technology Providers in the industry and recognizes banks for demonstrating their state-of-the-art innovative products. It also provides a platform for the country's banks to explore the latest banking technology innovations.

PUNJAB & SIND BANK MD & CEO VISIT

Sh. Swarup Kumar Saha, MD & CEO Punjab & Sind Bank, visited the Bhubaneswar on 06-12-2022 and addressed staff of Punjab & Sind Branches at Mayfair Conventions Bhubaneswar, Odisha. He shared the roadmap to achieve the 15 percent Overall Credit Growth by envisaging RAM Segment growth of 20-22 percent and corporate segment growth of 7-8 percent during Fiscal Year 2022-23. Mr. Saha shared that Punjab & Sind bank is committed to maintain the profitability booked in last fiscal alongside growing qualitatively and expanding its branch network PAN India. During the current fiscal key focus areas will be reaching CASA base of 35%, refining the existing NIM and selling NP&S to NARCL. On this occasion Vijayawada Zonal Head Sh. G. Srinivas, Bhubaneswar Branch Head Sh. Sanjeev Sunam and staff from Odisha Branches of Punjab Sind Bank were present.

DSP AWARDED WINNER - 1ST PLACE IN SUSTAIN AWARDS 2022 IN INDUSTRIAL WATER MANAGEMENT

Durgapur Steel Plant (DSP) was recently felicitated as the Winner - 1st Place in SUSTAIN AWARDS 2022 IN INDUSTRIAL WATER MANAGEMENT in the Best Large Companies category in Ganga region states. Shri B.P. Singh, Director in-charge (Burmur & Durgapur Steel Plant) received the prestigious award at an award presentation ceremony jointly instituted by Indo-German Chamber of Commerce (IGCC) & GIZ India.

India is known to have played an important role in formulation of the UN Sustainable Development Agenda 2030 mirrored on Sustainable Development Goals (SDGs). Among all the Goals, SDG-6 in the present context holds significant importance for India in ensuring sustainable sanitation, access to clean water in the country through various programs like water conservation, industrial water management etc. by industrial sectors across India.



